

**BEFORE THE NATIONAL GREEN TRIBUNAL  
AT PRINCIPAL BENCH  
ORIGINAL APPLICATION NO. 549 OF 2022**

**IN THE MATTER OF:**

Firdos Cambatta

...Applicant

**Versus**

State of Gujarat

...Respondent

**ADDITIONAL AFFIDAVIT ON BEHALF OF THE APPLICANT**

**PAPER BOOK**

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**ADVOCATE FOR THE APPLICANT : MS. RANU PUROHIT**

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**ADDITIONAL AFFIDAVIT ON BEHALF OF THE APPLICANT**

I, Firdos Cambatta, aged about 86 Years, R/o "Serenity" Plot 314/3, Hansol, Ahmedabad, Gujarat, do hereby solemnly affirm and state as under :-

1. That I am the Applicant in the abovementioned Original Application and as such I am well conversant with the facts and circumstances of the case and competent to swear the present affidavit.
2. The present Original Application was registered before this Hon'ble Tribunal on the basis of a letter petition wherein the Applicant had stated that the Applicant had created a green cover by plantation in 1974 of about 4000 trees on plot no. 313, 322 and 323 in Hansol village which was annexed with the municipal limits of Ahmedabad Municipal Corporation in 1987.



3. That vide order dated 06.09.2022, this Hon'ble Tribunal was pleased to constitute a Joint Committee to meet, undertake site visits, look into the grievances raised by the Applicant, associate the applicant and representative of the concerned project proponents, verify the factual position and submit its report within one month.
4. That the applicant thereafter had filed I.A No. 332/2022 seeking the relief that status quo be maintained and no tress be felled during the pendency of the present Original Application before this Hon'ble Tribunal.
5. That vide order dated 20.12.2022, while hearing the aforesaid I.A No. 332/2022, this Hon'ble Tribunal observed that the letter petition did not mention the details pertaining to the nature of the land, purpose of its transfer details of persons/project proponents allegedly involved in the cutting of trees and in this light, permitted the present Applicant to file an affidavit giving the requisite details. That the present affidavit is being filed in this background.
6. That meanwhile as the report has been filed by the Joint Committee as constituted in the present case by this Hon'ble





inquiry into the grievances raised by the Applicant and it does not include any academic or scientific inputs or remarks. Moreover, it even fails to verify the factual position of the trees. The photographs showing fully grown trees, numbered to be felled by GujSAIL are annexed herewith and marked as **Annexure A-1 (Pages 21-38())**.

8. It is stated that the aforesaid fact is crucial since the Joint Committee in its report has, relying on a report dated 06.01.2023 submitted by AMC on 10.01.2023, stated as follows:

*"During the visit it was found that the tree cutting is not done in this land (plot nos. 313, 322 and 323), it was found that there is clusters of Gaando Baawals (Prosopis Juliflora) grown self, and no tree is cut in this land for SRFD project work."*

9. The said observation of the Joint Committee is completely false and erroneous as on 06.11.2022, i.e. few days before the date of site inspection on 10.11.2022, tree felling had illegally commenced and a total of 33 trees were cut and felled in plot no. 323. It is submitted that the Applicant was present on the day of the felling and had to himself stop the contractor deputed by GujSAIL who claimed to have been awarded a tender of of Rs. 8.5 lakhs for felling of trees. Photographs taken on the site on 6.11.2022 which



show the trees illegally felled is annexed herewith and marked as

**Annexure A-2 (Pages 39-53).**

10. It is further pertinent to state that when the Applicant enquired from a senior official of GujSAIL as to why the trees were being felled, it was stated that the trees were cut to carry out survey and only subsequent to the conduct of the survey, it would be finalized whether the site was suitable for helipad or not. The incident of felling of trees is also reported and published in the newspaper Ahmedabad Mirror by Mr. Kuldip Tiwari wherein he stated that he had visited the site on 07.11.2022 and taken photographs of the tree- felling on the site. Thus, the Joint Committee has clearly failed in correctly ascertaining the factual position and its implications. True copy of the newspaper report dated 08.11.2022 published in Ahmedabad Mirror is annexed herewith and marked as **Annexure A-3 (Pages 54-55).**

11. That accordingly in the letter dated 06.01.2023 at page 66 of the report, addressed to the Chairman, Paryawaran Bhavan by the Dy. Municipal Commissioner it has been falsely stated that tree cutting is not done in the subject land which is completely contrary to the







the rise, plantation was not in proportion with urbanization. Additionally, a report by the Gujarat Technology University documenting the city's changing landscapes shows Ahmedabad has registered a depletion of 30.26 sq km of vegetation cover. As reported by the Times of India on 05.01.2023, the city reported a rise of 87.39 sq km of built up areas set to affect temperatures adversely. The TOI report specifically mentions how the Hansol area may see a temperature rise of 45 degrees and above during summer. The said newspaper reports are annexed herewith and marked as **Annexure A-4 (Pages 56-60)**.

16. It is further submitted that the committee has not accounted for the impact of helipad on avifaunal and other biodiversity which inhabits the vegetation, as well as on the health and wellbeing of citizens in the area. In doing so, the Committee has omitted to take into consideration the aerodynamic impact and pollution that proposed Helipads would cause. Not only will it drive out all biodiversity in the three mentioned survey numbers above, but all of Hansol Area which is one of the few remaining green areas in the city. The noise and pollution caused will have a direct impact on the animals, ecology as well as the health, wellbeing and





18. As stated above, the order dated 06.09.2022, clearly mandates that the Joint Committee look into the grievances raised by the Applicant and verify the factual position. However from a bare perusal of the Report it is clear that the same has been entirely ignored by the Joint Committee. The Joint Committee has not carried out any independent inquiry into the illegal tree cutting in plot nos. 313, 322 and 323 on 06.11.2022 and instead blind reliance has been placed on the factually erroneous report of the AMC dated 06.01.2023. It is infact clear from the report that admittedly no tree cutting permission was found in respect of the trees at plot nos. 313, 322 and 323, and accordingly the tree cutting was clearly illegal and in violation of law.

19. In light of the above facts, it is submitted most respectfully that the report of the Committee in view of the aforesaid lacunae is incomplete and erroneous in its findings and may not be placed reliance upon to ascertain the correct factual position and this Hon'ble Tribunal may appoint an independent Committee to provide correct and accurate facts with an independent analysis.

**BACKGROUND OF THE SUBJECT LAND**



20. That plot no. 313, 322 and 323 were originally under the village of Hansol as Gaucher Lands and were under the jurisdiction of the District Collector. In 1974, after the massive flooding of the Sabarmati River in 1973, around 4000 trees were planted on these three plots by the Applicant, who is an environmentalist and has been acknowledged for planting trees and forests in different parts of Ahmedabad city and maintaining them. The resolution passed for allotment of land for cultivating of trees is reflected in village form no. 7 for survey block no. 313. Thereafter for many years the land was kept as State Government grazing land. Subsequently the village of Hansol was integrated into the Ahmedabad Municipal Corporation in the year 1987. True copy of village form no. 7 for survey block no. 313 is annexed herewith and marked as **Annexure A-6 (Pages 63-76)**.

21. The entire vegetation planted 49 years has now been naturalised in the area and become a part of the Sabarmati River Floodplain Ecosystem and today each of these trees have a height of at least 25 and 30 feet and the girth ranges from 120 cms to 180 cms. Apart from providing oxygen, this dense cover of 4000 trees and the biodiversity it has fostered delivers a host of valuable services









26. That it is further submitted that the subject plot survey numbers are in close proximity to the Sabarmati Riverfront Development Project Phase 2. Infact t he riverfront road is adjacent to survey no. 313 , 322 and 323 which are on river beds and in the flood plain of the river. It is further submitted that even as per the say of the contractors and developers of the riverfront project, the road is adjacent from the river bed and being built in the river. For the purpose of construction, a stretch of 2.5 km of the floodplain ecosystem has been destroyed to make a convenience road for the contractors and developers for the purpose of the project which area comprises of a mix of private land and government land. The cumulative impact of these projects on the river ecosystem and the environment is going to be disastrous and will amount to taking away practically all of the green cover in the area and would be detrimental to the rejuvenation of river Sabarmati. No cumulative impact assessment has been conducted of these projects and infact it can be demonstrated that the destruction of the environment and felling of trees in plot nos. 313, 322 and 323 is not only defeats the purpose of preventing soil erosion claimed in the Sabarmati





Riverfront Development Project Phase 2 but also violates the conditions under which the project has been approved.

27. In the 302<sup>nd</sup> Meeting of the State Level Expert Appraisal Committee held on 26.10.2021, grant of Environmental Clearance for Riverfront Development project "Sabarmati Riverfront Development Phase 2" over 108.15 Ha area was discussed at sr. no. 11. It was stated that as the plot area was less than 150 ha but greater than 50 ha, it falls under category 8(b) of the Schedule of EIA Notification, 2006. The Project proponent (Sabarmati Riverfront Development Corporation Limited) in the EIA report has inter alia stated that there would be no direct impact on the ecological environment and that one of the objectives of the project is to reduce erosion of river banks and hence the project would improve river bank stability by construction of retaining wall. On the basis of the information provided, the SEAC granted EC to the project proponent subject to strict compliance with the specific conditions provided therein. True copy of the relevant extract from the 302<sup>nd</sup> Meeting of the State Level Expert Appraisal Committee held on 26.10.2021 is annexed herewith and marked as **Annexure A-9 (Pages 108-126)**.



28. That at this stage, it is pertinent to submit that an incorrect and incomplete factual position was stated by the project proponent in the EIA report prepared by M/s. Kadam Environmental Consultants ignoring the local biodiversity of the region including prosophenes that exist along the riverbed and in the flood plains. Not taking into account the indigenous trees, flora and fauna, it was stated that there would be no ecological impact due to the proposed project which was completely false. From perusal of satellite images of the region, the destruction of green cover on account of the proposed project looks imminent. Thus, it has been incorrectly stated in the EIA report that there will be no destruction of biodiversity of the region or destruction of natural environment. Further, uprooting of more than 4000 trees standing on the survey nos. 313, 322 and 323 in the vicinity, would add to soil erosion and flooding in the region as opposed to the intent of the project. True copy of the satellite images of the region is annexed herewith and marked as **Annexure A-10 (Pages 127-128).**

29. The Environmental Clearance for the project "Sabarmati Riverfront Development Phase 2" from Acher-Hansol to Indira Bridge at Ahmedabad was granted on 17.02.2022, subject to conditions. It is





clearly stipulated in the conditions that the river will be channelized without altering the flood carrying capacity of the River and that the natural drainage system shall be maintained for ensuring unrestricted flow. No construction is to be allowed to obstruct the natural drainage through the project site. However, while the EC for Riverfront phase 2 states that the flood plain of the river cannot be altered, however, at present the river bed is being moved further away from where it had existed since 1974 floods. It is also altering the flow of the river. Further, the river bed is presently being polluted due to the open stormwater drain in survey no 305. The drain is on and releasing untreated sewage, chemical and toxic industrial effluents into the same patch which is to store the drinking water for Ahmedabad city. True copy of the Environmental Clearance dated 17.02.2022 for the project "Sabarmati Riverfront Development Phase 2" from Acher-Hansol to Indira Bridge at Ahmedabad is annexed herewith and marked as **Annexure A-11 (Pages 129-136)**.

30. Meanwhile even as the object of the Riverfront phase 2 is stated to prevent soil erosion and flooding and rejuvenate the Sabarmati, however, the cutting and felling of more than 4000 trees in the



adjoining survey nos. 313, 322 and 323 which precisely do the same is entirely contradictory to the purpose. From a perusal of the above, it is clear that without complying with the norms under EIA, 2006 notification and taking into account the principles of sustainable development and environmental rule of law, the Riverfront phase 2 and felling of trees in survey nos. 313, 322 and 323 have been given a go-ahead.

31. That the cumulative impact of the Riverfront phase 2 and clearing of vegetation in the adjacent lands on survey nos. 313, 322 and 323 is enormous as on account of the same, there is an imminent threat of displacement of wildlife and mammals who have lost their natural habitat and further is resulting in loss of floodplain riverine avifaunal ecosystem alongwith increase in urban heat island effect and noise pollution in the area.
32. The river side vegetation patches are very important for the rejuvenation of Sabarmati river and maintenance of the downstream of the river. It is evident from various studies that the vegetation patches in the catchment area improves the water quality and retention potential of the river. The riverside vegetation also revives in the water quality and also the ground water level.



Therefore, retention of native vegetation by protecting the existing tree patches in survey nos. 313, 322 and 323 is crucial and the land clearing / tree felling must not be allowed and a new independent Committee be appointed to provide correct and accurate facts with an independent analysis.

33. That the Applicant reserves the right to raise further points and objections with prior permission of the Hon'ble Tribunal.



*[Handwritten Signature]*  
**APPLICANT**

**THROUGH COUNSEL**

SOLEMNLY AFFIRMED  
 BEFORE ME

*[Handwritten Signature]*

**R. M. THAKOR**

NOTARY

GOVT. OF GUJARAT

24 FEB 2023

*[Handwritten Signature]*

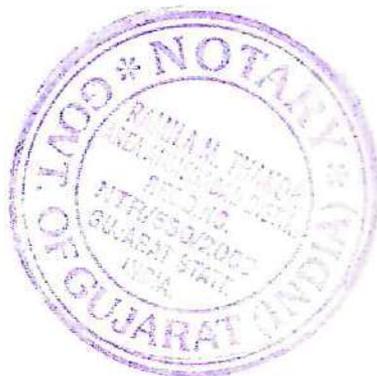
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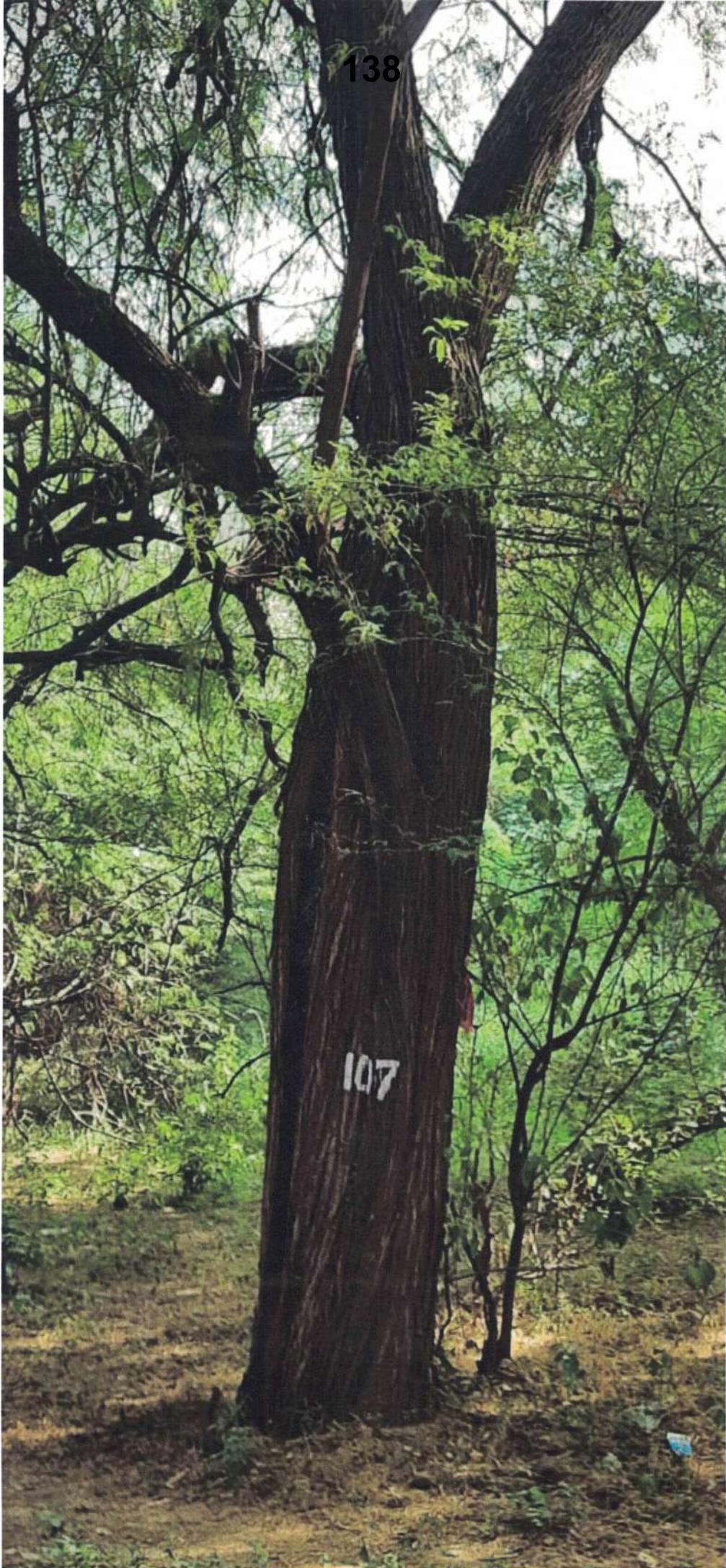
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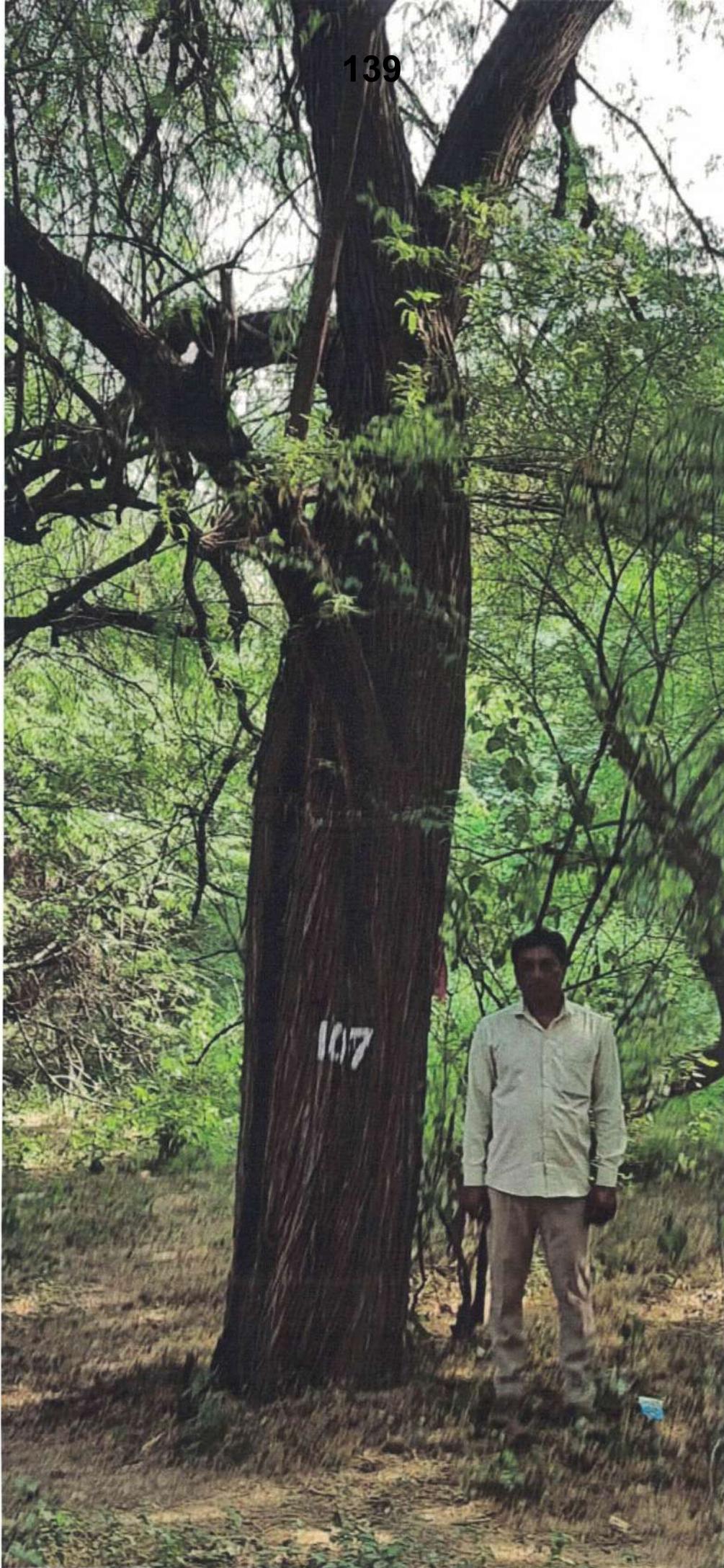


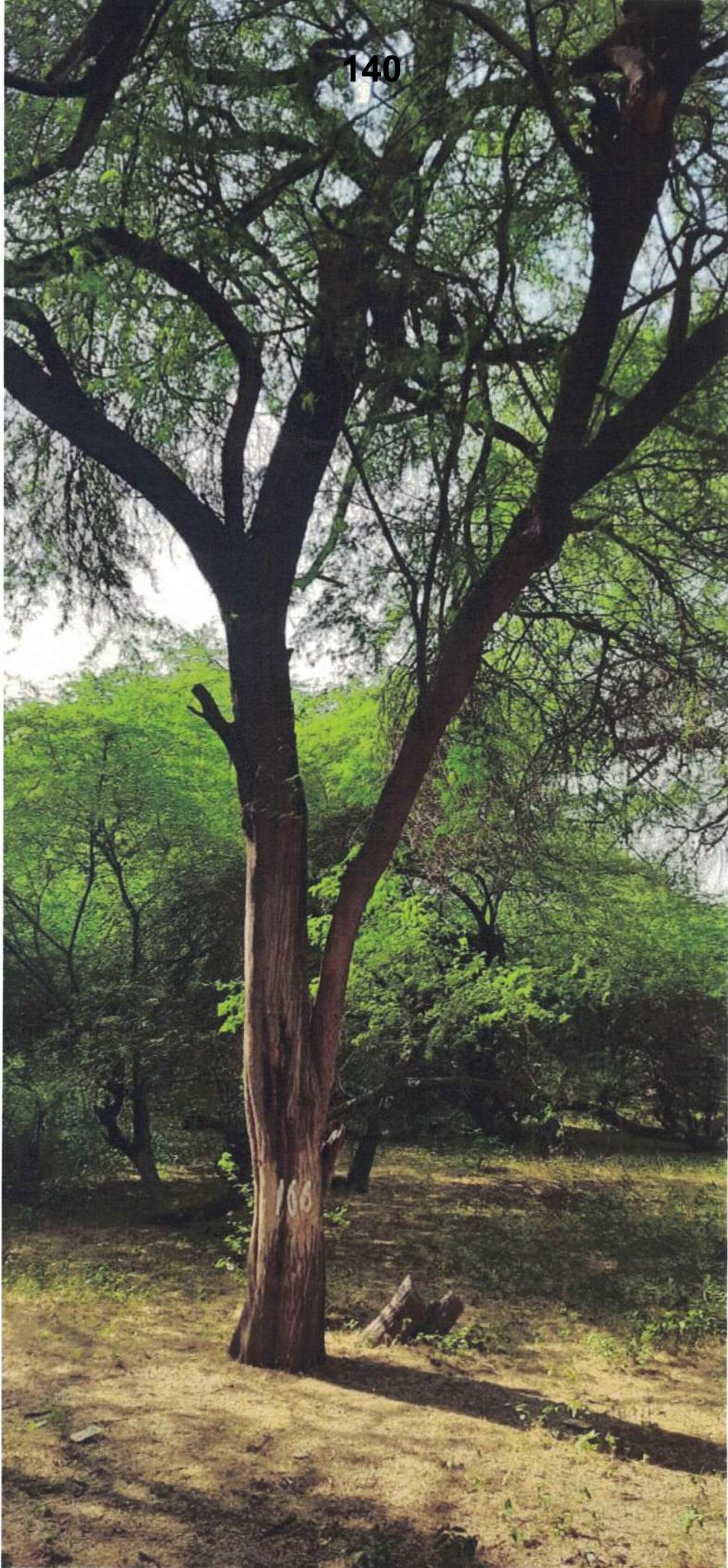
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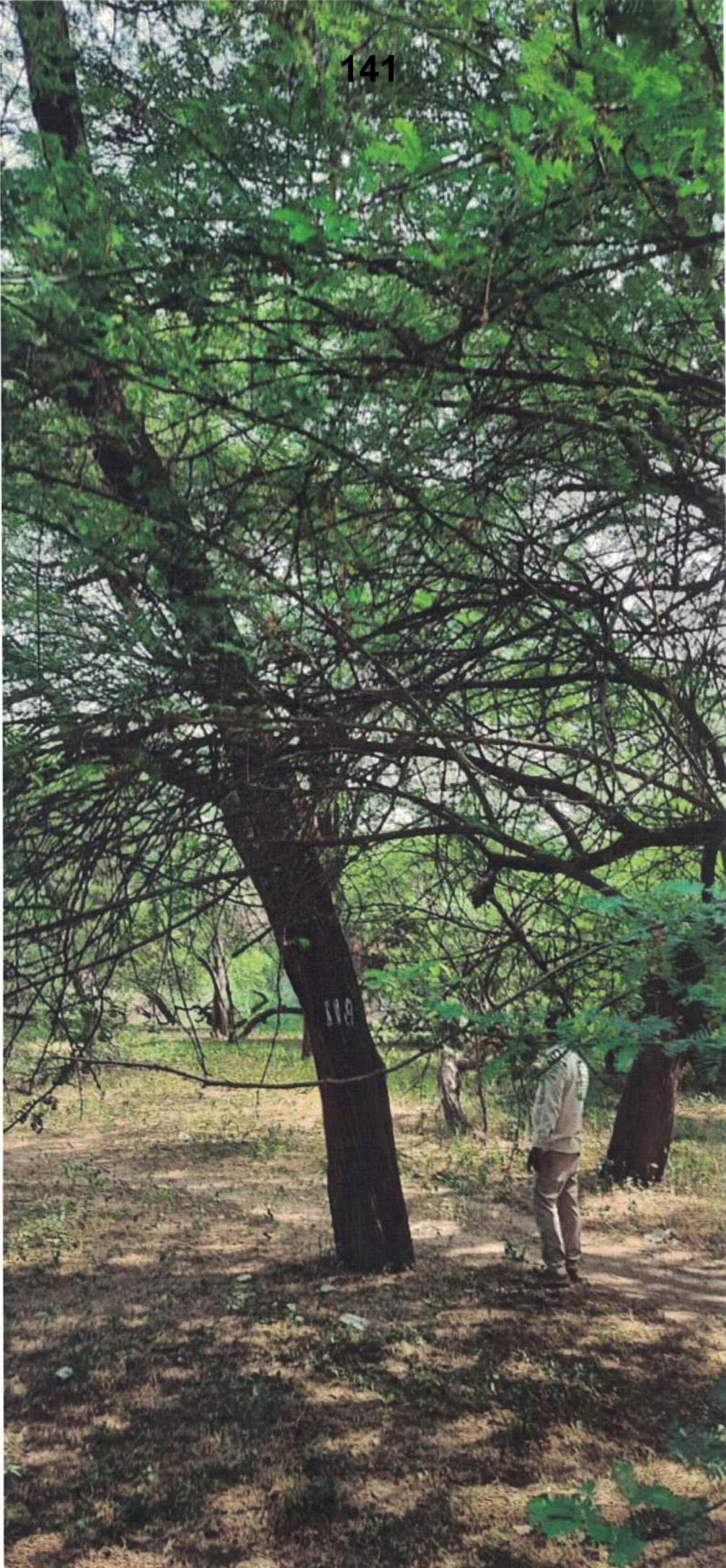
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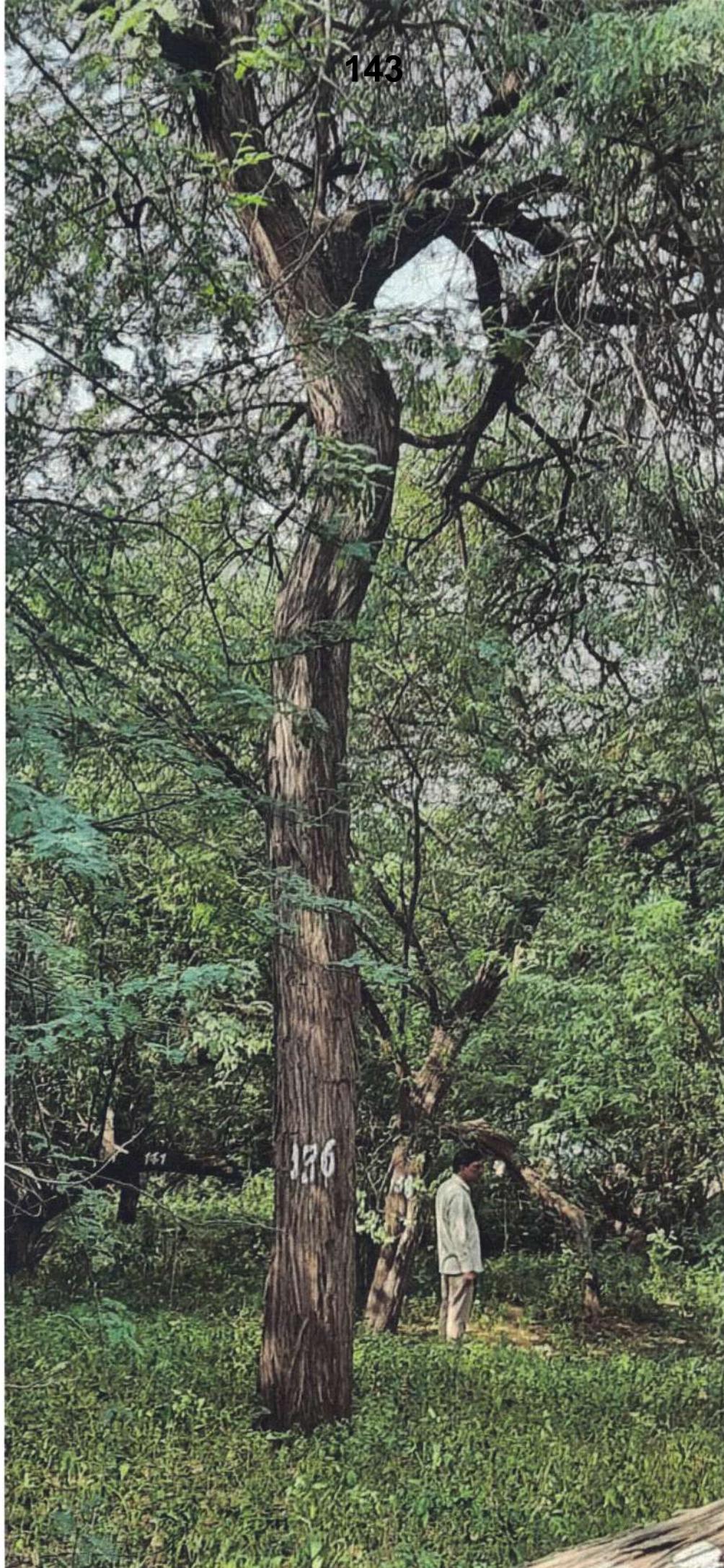




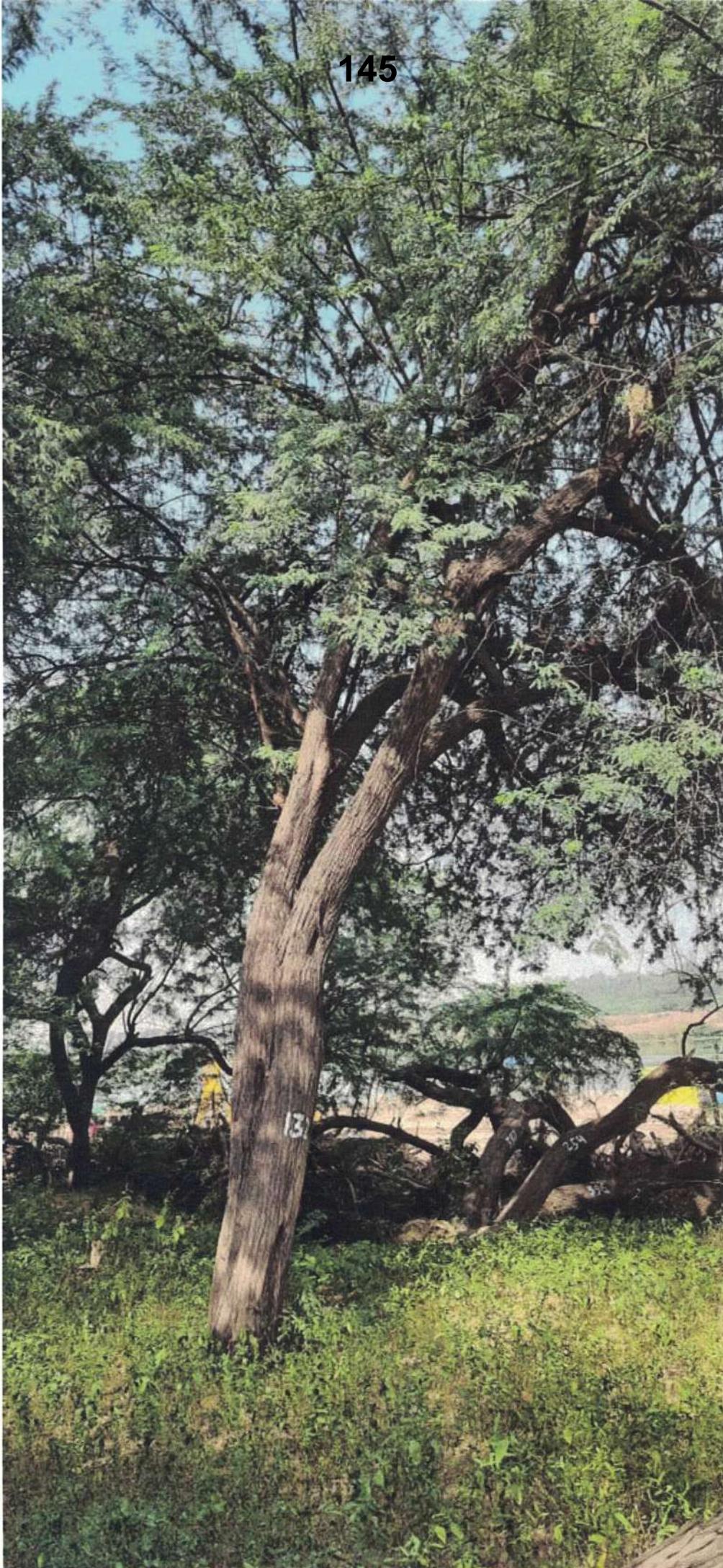


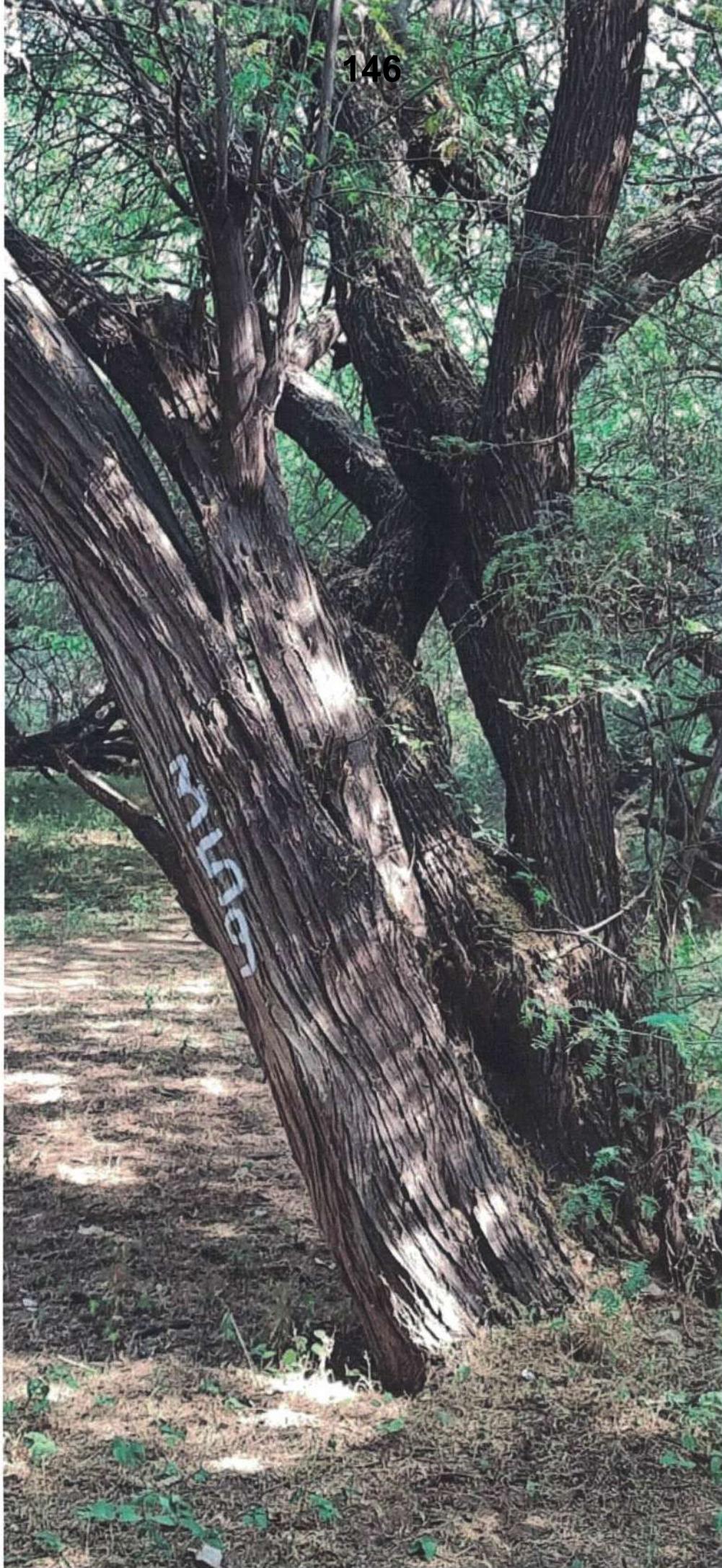


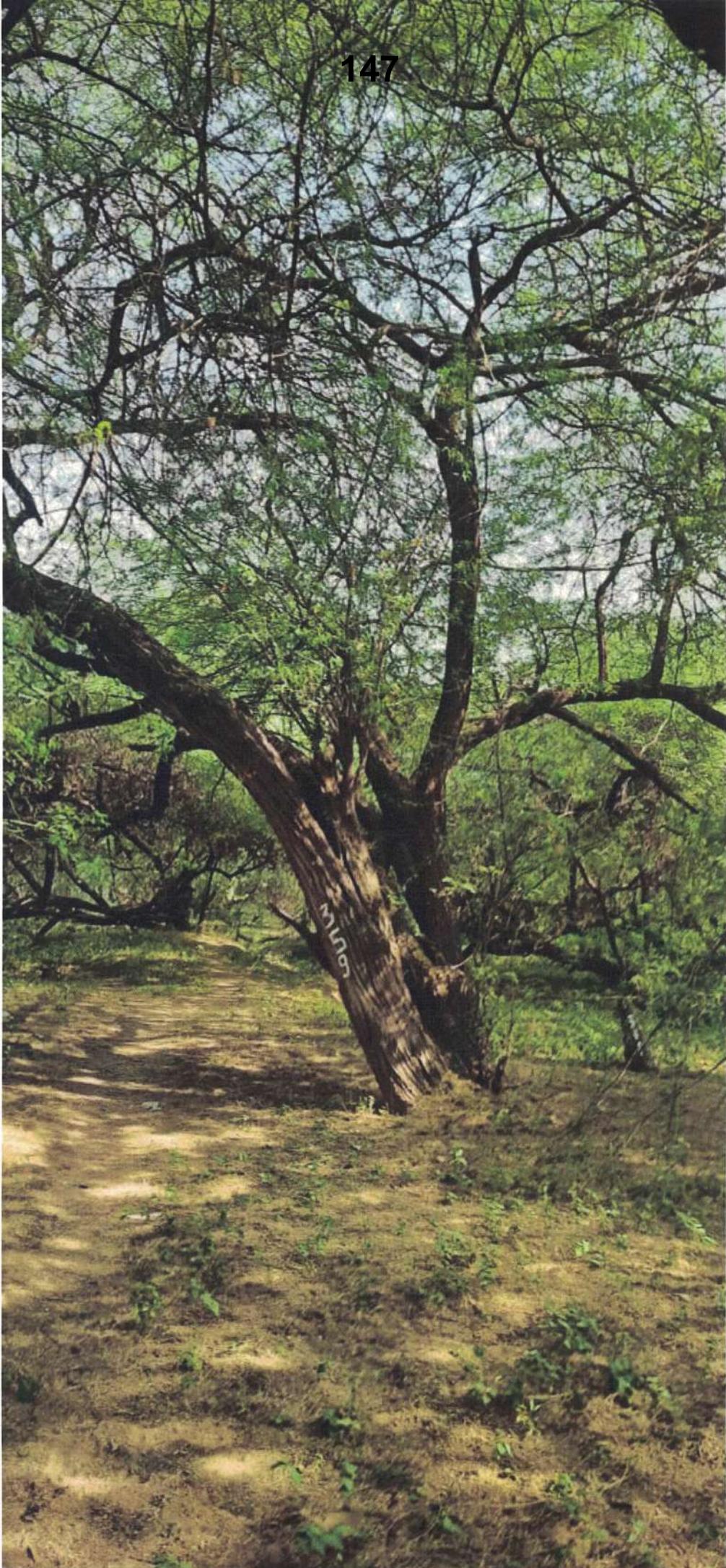


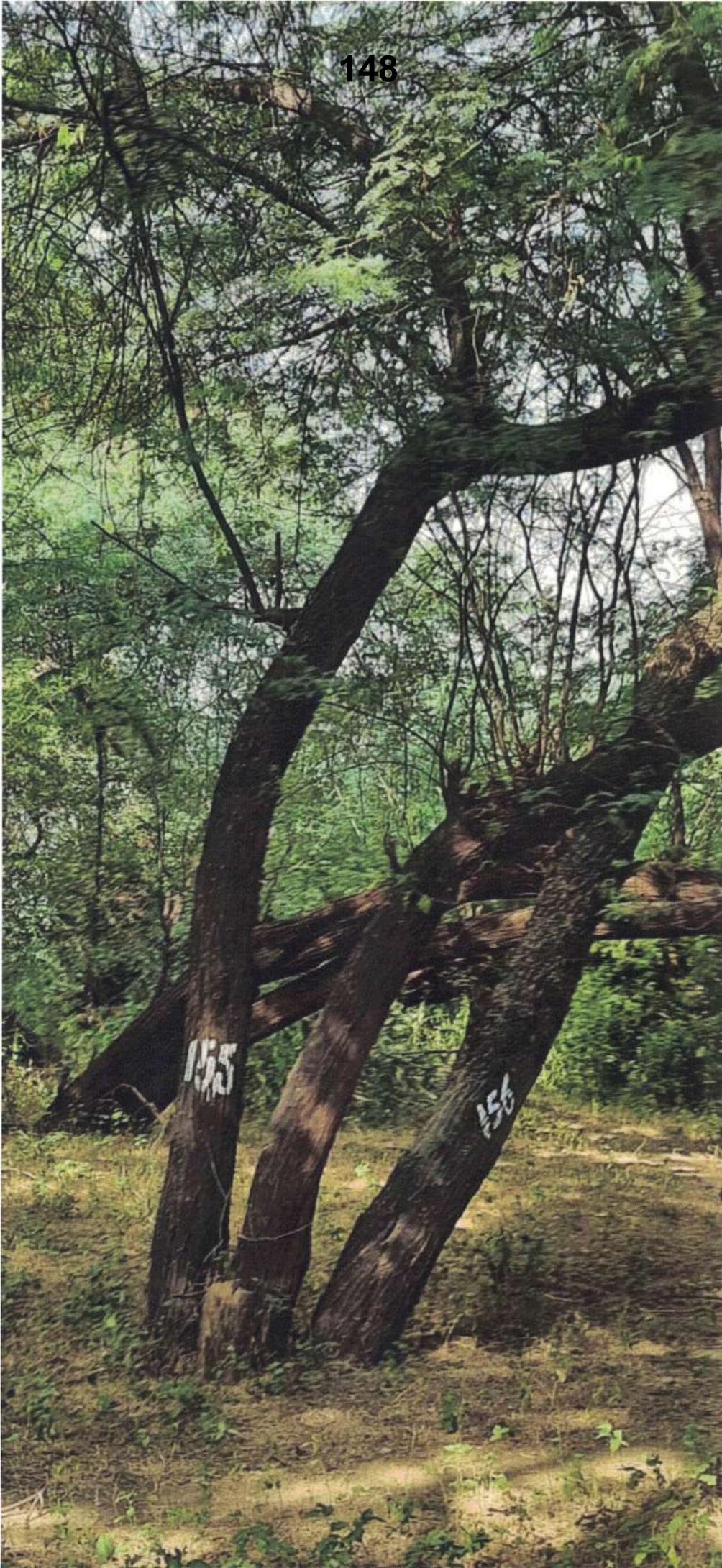










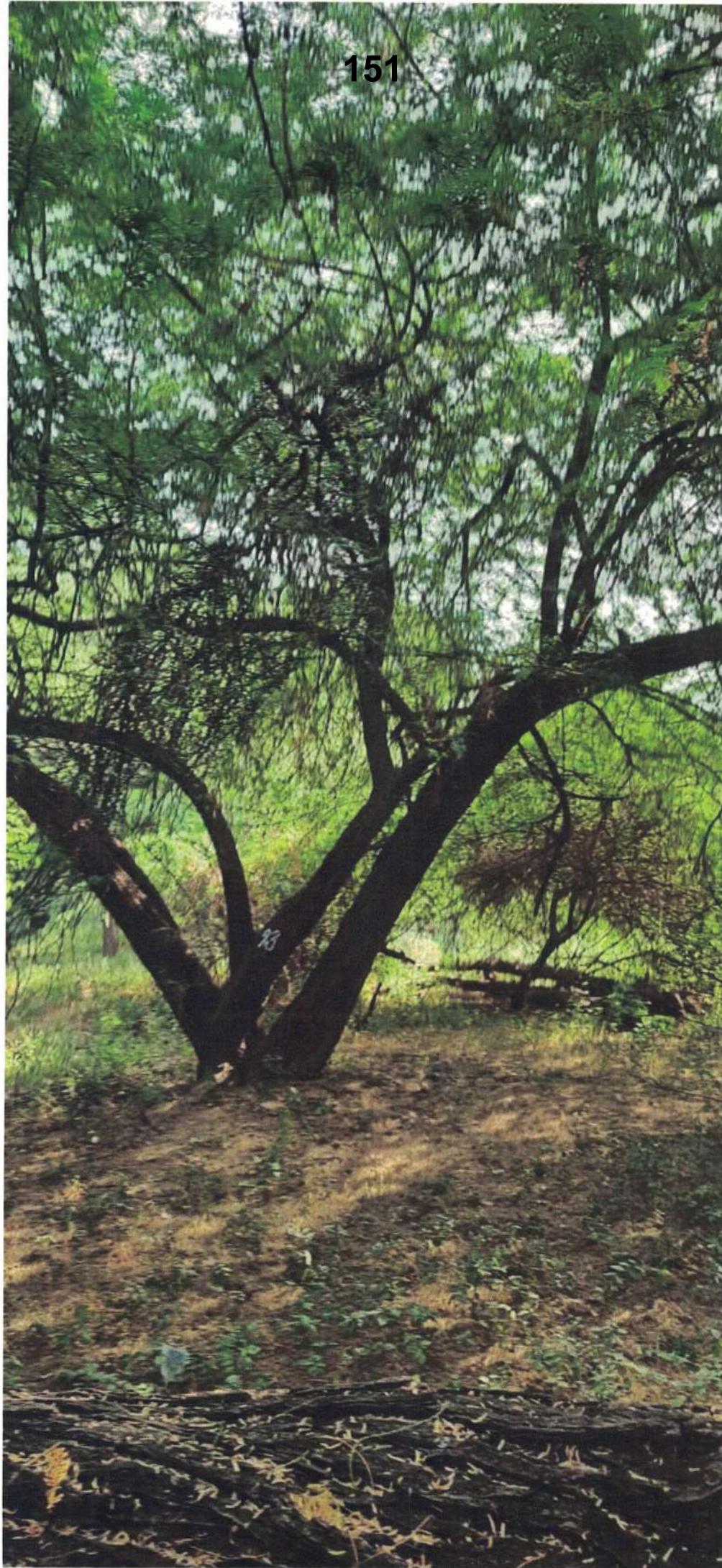




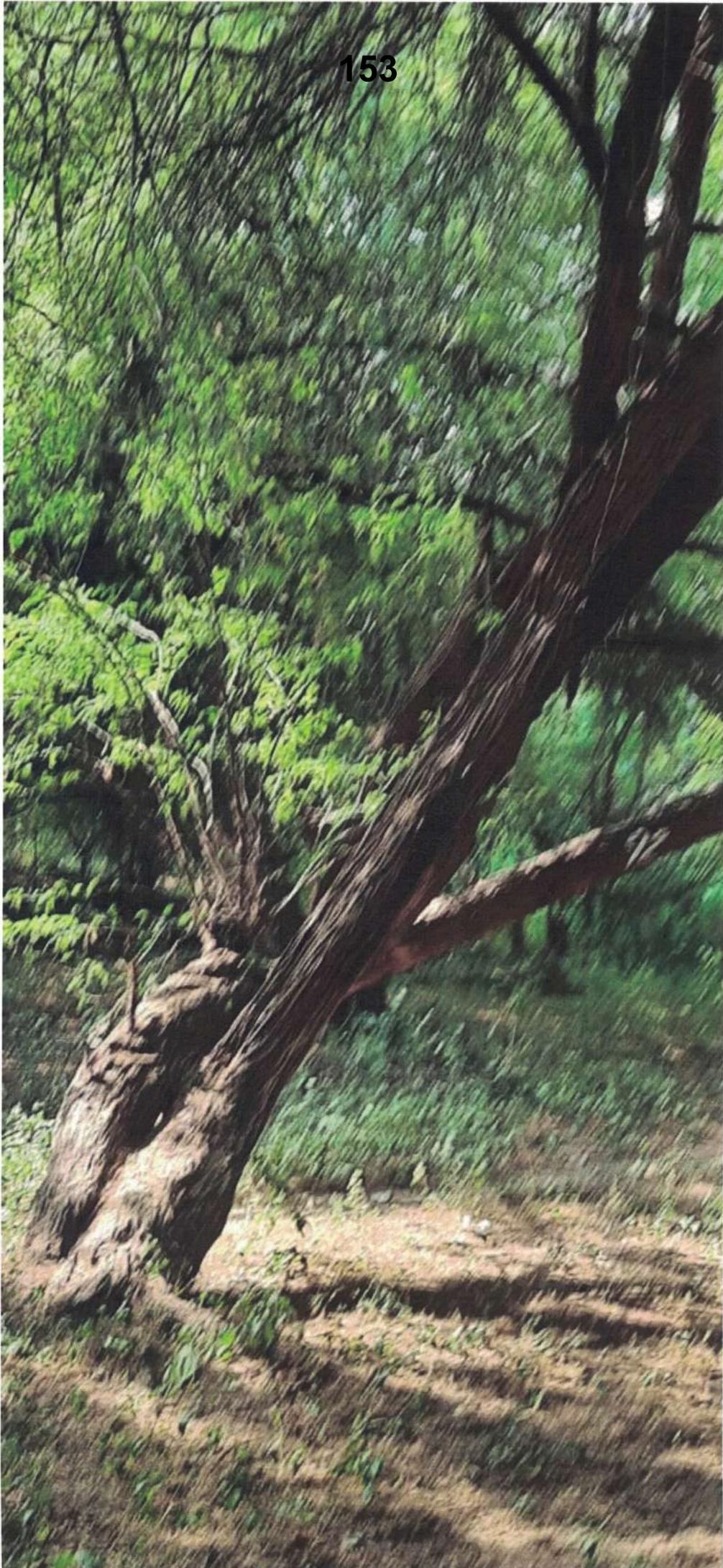
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ANNEXURE A-2































Samu Purohit

TC

ANNEXURE A-3

**Samantha, a silent warrior**  
Co-star Unni Mukundan says she never revealed she was fighting a condition



PG 12

**Writing on the wall for AAP**  
**Third party has failed to impress voters in bipolar Gujarat politics**

1

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## DEVELOPMENT AT WHAT COST? 50-YEAR-OLD TREES CHOPPED TO MAKE WAY FOR 'HELIPAD'

Octogenarian fighting to save 4,000 trees in land adjoining Sabarmati Riverfront in Hansol where 30 trees have already been chopped despite NGT seeking an evaluation report

KULDEEP TIWARI



Conservationist Firdos Cambatta has been nurturing the trees in the Hansol area for the past 50 years

Kuldeep.Tiwari@ahmedabadmirror.in

TWEETS @kuldeepsMIRROR

**A**n octogenarian is waging a lone battle to save a patch of land with over 4,000 trees in Hansol from destruction. The land is adjoining the upcoming second phase of Sabarmati Riverfront. Eighty-six-year-old Firdos Cambatta and others have carefully nurtured the place into a green area in the past five decades.

Cambatta, a conservationist, said Gujarat State Aviation Infrastructure Company

Limited (GujSAIL) began chopping down the almost 50-year-old trees in plots no 313, 322 and 323 that run into thousands of square yards.

Interestingly, the trees were chopped down despite a National Green Tribunal order which directed a committee of officials from different departments to visit the site on November 10, 2022, and submit an evaluation report.

Cambatta said as per his knowledge, the trees are being

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# 50-yr-old trees chopped for 'helipad'<sup>55</sup>

CONTINUED FROM PAGE 1

chopped for the development of a helipad. "Surprisingly, the airport is hardly a kilometre away from here yet, they want to destroy thick forest cover and biodiversity that exists in it," said Cambatta.

Locals in the area said the GujSAIL team visited Hansol's plots no 313, 322 and 323 on Friday and Saturday to mark the trees and started chopping them on Sunday. The joint-site visit directed by the NGT was to include officials from the Gujarat Pollution Control Board (GPCB) – the nodal agency for the committee – along with other officials like Ahmedabad Collector, Ahmedabad Municipal Commissioner, Principal Chief Conservator of Forests (PCCF) and Head of Forest Force (Hoff).

Talking about the NGT order, Cambatta said the chopping of trees



Locals said GujSAIL team visited plots no 313, 322 and 323 marked trees on Fri, Sat and chopped them on Sun

is a clear violation of NGT's order. "They have already chopped over 30 trees on Sunday and would have continued, had I not reached the place and intervened," he said.

Cambatta said they are not against the development of the city, but don't see the point of destroying a canopy of forestation on land that is not even

part of the Sabarmati Riverfront's earmarked area.

GujSAIL CEO Ajay Chauhan told Mirror that he was on leave and hence has no idea of what happened as well as the NGT order. "I have received two or three calls about the same issue and I will hold a meeting to look into the matter," said Chauhan.

When asked about the need for a heliport despite the presence of an airport hardly a km away, he said it is being planned keeping in mind Ahmedabad's growth. "Veliport and Heliport are needed because helicopters need a separate facility and can't wait for flights to clear the way in case of emergencies," said Chauhan.

He also clarified that they are all for sustainable development and since they are not experts on environmental issues, they will consult the Ministry of Environment and Forest and NGT.

Sometime back Cambatta had dragged the state of Gujarat to the NGT and in the petition stated that many local women's livelihood was dependent on the forest as they have been collecting fuel wood from the place for the past 35 years. He also mentioned that it is home to over a hundred species of birds and animals like the Nilgai (blue bull). The land is a government-declared gauchar land (grazing land).

Rohit Prajapati, an environmental activist questioned GujSAIL's hurry in chopping down the trees when the NGT had already directed the respective officials to visit and submit a report on the matter.



from the Indian Remote Sensing Satellite IRS-R2 to track the changes spanning a decade. In March 2022, the earth sciences researchers from IIT-Roorkee and the National Institute of Advanced Studies in Bengaluru compiled a heat map, showing that the depleting tree cover was responsible for increasing temperatures in certain areas.

The study pointed out that temperatures may peak at 45°C during summers in areas like Sarkhej, Shilaj, Sola, Chandkeda, Motera, Tragad, Amiyapur, Ognaj, and parts of Sabarmati by 2030. Areas like Gota, Jagatpura, and Ambli will experience temperatures up to 40°C along with several other spots in the western areas. However, the worst-affected areas will be on the eastern side of the river. This includes the airport, Hansol, Shahwadi, Piplaj, Narol Gam, Vatva, Isanpur, Maninagar, Behrampura, Calico Mills, Khodiyarnagar, Indiranagar and Lambha, among others that will experience temperatures up to 45°C or above.

In 2020, the average ambient temperatures in summer was between 35°C and 40°C in most areas mentioned above.



ABOUT THE AUTHOR

**Paul John** >

Paul John is special correspondent at The Times of India, Ahmedabad and reports on urban infrastructure. [Read More](#)

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The report for the first time brought out a section on major mega cities. It stated that the decadal change in forest cover from ISFR 2011 to ISFR 2021 showed a 68 sq km increase in forest cover in the seven mega cities. The biggest gain was in Hyderabad (48.66 sq km) and Delhi (19.91 sq km) while Ahmedabad and Bengaluru have lost 8.55 sq km and 4.98 sq km, respectively, the report states. This is the first time the IFSR has specifically covered forest cover in the seven mega cities.

Officials in the forest department said that the municipal corporation may have gone in for an urban plantation drive, including the 'Mission Million Plus Trees', but this remained on paper. The way the city is expanding and construction activity is on the rise, plantation was not in proportion with urbanisation.

An official, citing the 2016 report of the [Gujarat \(https://timesofindia.indiatimes.com/india/gujarat\)](https://timesofindia.indiatimes.com/india/gujarat) forest department, said that built up area — residential, commercial and industrial areas — was 8,168.31 hectares in 2005 and increased by 1,890.12 hectares from 2005 to 2011, to 10,058.43 hectares. It then increased by 4,085.79 hectares from 2011 to 2016, to 14,144.22 hectares.

The officer said that due to rapid urbanization, the growing demand for houses, shops and technological advancements in construction, built-up area increased at more than double the rate in the 2011 to 2016 period, compared to the 2005 to 2011 period.

At the state level, overall green cover, which includes forest cover and tree cover, increased to 21,870 sq km, or 11.14% of the state's geographic area. This figure had been stagnant at 21,647 sq km since 2013. In the last two years, the state saw an increase of 223 sq km.

However, according to state forest officials, there is no change in dense forest cover, which is defined as a canopy density of over 70%. There was a decline of 60 sq km in moderate forests, where canopy cover is between 40% and 70%. This moderate forest had turned into open forest, which registered an increase.

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Officials said tree cover in the state is around 5% of the state's geographical area, while forest cover is 7.57%.



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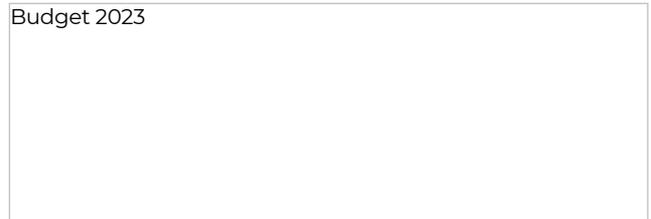
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**ANNEXURE A-6**

## 313 Details of Village Form No. 7

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- The information provided online is updated, and no physical visit is required for this information. For additional information you may visit respective office.

---

Situation as on date : 14/06/2022 01:20:13

District : Ahmedabad

Taluka : Asarwa

Village : Hansol

Survey Block Number : 313

UPIN [Unique Property Identification Number] :

10714002003130000

Land Details :

Total Area [H-Are-Sq.Mt.] – 0-73-86

Total Assessment Rs. 4.25

Tenure : Old Tenure

Land Use : Government barren

Name of farm : Bhadu

Other Details [Remarks] :

Ownership Details :

Account No. / Area / Assessment ::

221 / 0-73-86 / 4.25

Mutation entry No. and Account Holder :

1312, 1526, 1589, 1964, 2007, 3810, 3920, 3990, 4371

-----

The State

-----

Charge and Other Secondary Rights Details :

2007, 3810

-----

Naushir Sorab Khambhatta 1200 sq. yards from this  
number <0>

From the said number paiki 1200 sq. yards land  
demanded by Naushir Sorab Khambhatta <0>

On the land encroachment was found <0>

Resolution passed for allotment of land to Mr. Khambhatta  
for cultivating trees on the encroached land <0>

Conditional allotment of encroached land tolerated by  
Gram Panchayat. Therefore for breach of condition take

from Gram Panchayat, Hansol and divest in government as per Collector Order No. CB-Land-9063 dated 30/6/71 pursuant to the same City Deputy Collector Order No. CDC-Land-3225 dated 27/7/71, thus entry of the order made date 30/7/71 sd/- Talati <0>

Instead of removing the encroachment from the land the Gram Panchayat has failed in its duties to remove the encroachment. Therefore there is breach of condition.<0>

As per the stay orders dated 23/7/72 entry is made <0>

Therefore action is taken and for taking the encroached land back from the Gram Panchayat and for removing the encroachment 202 notice issued by the Deputy Collector [Appeal], stay orders demanded for not removing encroachment, thus Collector order No. CB-Land-9063 Appeal No. 29 dated 30/6/71, pursuant to the same orders by the City Deputy Collector Order No. Land-3022, recommendation for allotment. Therefore encroachment removed<0>

District Collector, Ahmedabad Order No. CB/CityS-2/SJF/Hansol/S.No. 313, 322, 323/C-21604/K-7982/2014 dated 14/07/2014 <3990>

At mauje Hansol, Taluka Asarwa Survey No. 313 and 32, T.P. No. 67 final Plot No. 7/1 admeasuring 14519 sq. mts. land allotment for construction of Class -1 and Class - 2 officers staff quarters, administrative order - 3 for

transferring to the Executive Engineer, Road & Building,  
Ahmedabad <3990>

Subject to conditions orders are passed. <3990>

District Collector, Ahmedabad Order No. CB/SJF/Hansol/  
S.No. 313, 322, 323/Helipad/K/8496/2022 dated  
05/03/2022 land allotted for Class – 1 and Class 2  
officers staff quarters under the administrative order – 3,  
order dated 14/07/2014 set aside and as per the Sr. (6)  
and (7) and (8) Circulars/letters provisions and Sr. (9) in  
exercise of powers under the Gujarat Land Revenue Rules  
– 1972 Administrative Order (3) at mauje Hansol, Taluka  
Asarwa Survey No. 313, 322, 323 and 329 land is  
ordered to be allotted for Helipad Development under the  
Administrative Order – 3 to the Industry and Mining  
Department <4371>

- 
- The details of the land shown here are only for information, it is not to be considered as authorized copy. With regard to these details if any additional information is required then contact office of Mamlatdar or the Collectorate.
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-

322 Village Form No. 7 Details

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- 

Situation as on 14/06/2022 01:20:14

District : Ahmedabad Taluka : Asarwa

Village : Hansol

Survey / Block Number : 322

UPIN [Unique Property Identification Number] :

1071402003220000

Land Details :

Total Area [H.Area.Sq.Mts] : 1-11-29

Total Assessment Rs. 5.25

Tenure : Old Tenure

Land use : Cultivable use

Other Details : Remarks

Ownership details ::

Account No. / Area / Assessment

221 / 1-06-23 / 5.25

Mutation entry and account numbers :

1312, 1526, 1581, 2292, 3810, 3920, 3990, 4371

-----

The State

-----

Charge and Secondary Details :

2292, 3810

-----

District Collector, Ahmedabad Order No. CB/CTS-2/SJF/

Hansol/Survey No. 313, 322, 323/C-21604/K-7982/2014

Dated 14/07/2014 <3990>

Mauje Hansol, Taluka Asarwa Survey No. 313 and 32, T.P.

At mauje Hansol, Taluka Asarwa Survey No. 313 and 32,

T.P. No. 67 final Plot No. 7/1 admeasuring 14519 sq. mts.

land allotment for construction of Class -1 and Class - 2

officers staff quarters, administrative order - 3 for

transferring to the Executive Engineer, Road & Building,

Ahmedabad <3990>

Subject to conditions orders are passed. <3990>

As per the Sr. (6) and (7) and (8) Circulars/letters provisions and Sr. (9) in exercise of powers under the Gujarat Land Revenue Rules – 1972 Administrative Order (3) at mauje Hansol, Taluka Asarwa Survey No. 313, 322, 323 and 329 land is ordered to be allotted for Helipad Development under the Administrative Order – 3 to the Industry and Mining Department <4371>

Administrative order – 3 for allotment of land for Class – 1 and Class – 2 officers staff quarters as per 8496/2022 dated 05/03/2022 order dated 14/07/2014 set aside vide District Collector, Ahmedabad Order No. CB/SJF/Hansol/Survey No. 313, 322, 323, 329/Helipad/K<4371>

- 
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-

323 Village Form No. 7 Details

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  - The information provided online is updated, and no physical visit is required for this information. For additional information you may visit respective office.
- 

Situation as on 14/06/2022 01:20:14

District : Ahmedabad

Taluka : Asarwa

Village : Hansol

Survey / Block Number : 323

UPIN [Unique Property Identification Number] :

1071402003230000

Land Details :

Total Area [H.Area.Sq.Mts] : 1-07-24

Total Assessment Rs. 5.00

Tenure : Old Tenure

Land use : Cultivable use

Other Details : Remarks

Ownership details ::

Account No. / Area / Assessment

221 / 1-07-24 / 5.00

Mutation entry and account numbers :

1312, 1536, 1581, 2292, 3810, 3920, 3990, 4371

-----

The State

-----

Charge and Secondary Details :

2292, 3810

-----

District Collector [East], Ahmedabad Order No. CB/CTS-2/SJF/Hansol/Survey No. 313, 322, 323/Vashi-14/k-7979/2014<3920>

Dated 23/01/2014 at mauje Hansol, Taluka Asarwa Survey No. 323 T.P. No. 67 Final plot No. 7/2 admeasuring 5948 sq. mts. land for Class – 1 and Class 2 officers staff quarters [Tower] and it is appropriate to transfer under administrative order – 4, therefore as per the Land Revenue Rules 1972 under the Administrative

Order No. – 3 hereby ordered to transfer to Road & Building Department for change of class.<3920>

District Collector, Ahmedabad Order No. CB/CTS-2/SJF/Hansol/Survey No. 313, 322, 323/C-21604/K-7982/2014  
Dated 14/07/2014 <3990>

Mauje Hansol, Taluka Asarwa Survey No. 313 and 32, T.P.  
At mauje Hansol, Taluka Asarwa Survey No. 313 and 32, T.P. No. 67 final Plot No. 7/1 admeasuring 14519 sq. mts. land allotment for construction of Class -1 and Class – 2 officers staff quarters, administrative order - 3 for transferring to the Executive Engineer, Road & Building, Ahmedabad <3990>

Subject to conditions orders are passed. <3990>

Administrative order – 3 for allotment of land for Class – 1 and Class – 2 officers staff quarters as per 8496/2022 dated 05/03/2022 order dated 14/07/2014 set aside vide District Collector, Ahmedabad Order No. CB/SJF/Hansol/Survey No. 313, 322, 323, 329/Helipad/K<4371>

As per the Sr. (6) and (7) and (8) Circulars/letters provisions and Sr. (9) in exercise of powers under the Gujarat Land Revenue Rules – 1972 Administrative Order (3) at mauje Hansol, Taluka Asarwa Survey No. 313, 322, 323 and 329 land is ordered to be allotted for Helipad

Development under the Administrative Order – 3 to the  
Industry and Mining Department <4371>

---

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DETAILS OF VILLAGE FORM NO. 6

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- 

Situation as on date : 14/06/2022 01:20:00

District : Ahmedabad

Taluka : Asarwa

Village : Hansol

Entry Number : 4371

Nature of Mutation ;; By Order

Situation of entry : Certified

Situation in the office :: Process of entry is completed.

Application Number :: 3071400202591

Original nature of mutation :: By Order.

Name of Applicant :: The Collector

Date of Application : 28/04/2022

Date of mutation entry : 04/05/2022

Date of preparing section 135D notice.

Date of issuing notice to Talati : -

Date of service of notice : 09/05/2022

Date of decision of entry : 13/06/2022

Date of giving effect to the entry :: 14/06/2022

Details of entry ::

With regard to the land situated at mauje Hansol, Taluka Asarwa, Survey Number / Block No. 313, 322 T.P. No. 67 Final Plot No. 7 the Collector, Ahmedabad has passed Order No. CB//SJF/Hansol/Survey No. 313, 322, 323, 329/Helipad/K-8496/2022 on 05/03/2022 as here below,

At mauje Hansol, Taluka Asarwa Survey No. 313, 322 T.P. 67, Final Plot No. 7/1 admeasuring 14519 sq. mts. land was allotted for Class -2 and Class - 2 officers staff quarters construction as per the Administrative Order - 3, on 14/07/2014 the said orders were set aside and as per the Sr. (6) and (7) and (8) Circulars/letters provisions and Sr. (9) in exercise of powers under the Gujarat Land Revenue Rules - 1972 Administrative Order (3) at mauje Hansol, Taluka Asarwa Survey No. 313, 322, 323 and 329 land is ordered to be allotted for Helipad Development under the Administrative Order - 3 to the Industry and Mining Department. On basis of the online order.

Mutated Survey Number [Account Number] ::

313(221), 322(221), 323(221), 329(221)

Remarks and signature of the verifying officer ::

The entry is of orders passed, verified from the relevant documents – Entry Certified.

Sd/- Bhumika D. Patel

Circle Officer

Date :: 13/06/2022

- 
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- 



Same Purohit  
TC

## BIRDS OF HANSOL

## ANNEXURE A-7



ROSE RINGED PARAKEET  
*Psittacula krameri*



PLUM HEADED PARAKEET  
*Psittacula cyanocephala*



LITTLE CORMORANT  
*Microcarbo niger*



COPPERSMITH BARBET  
*Megalaima haemacephala*



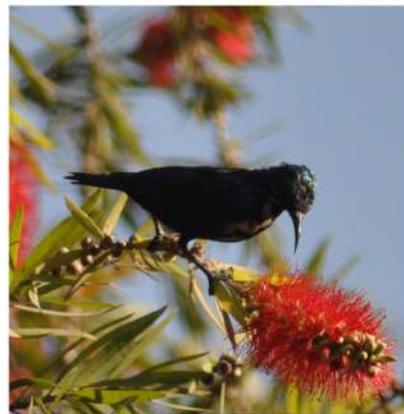
INDIAN GREY HORNBILL  
*Ocyeros birostris*



GOLDEN ORIOLE  
*Oriolus oriolus*



PURPLE SUNBIRD, Female  
*Cinnyris asiaticus*



PURPLE SUNBIRD  
*Cinnyris asiaticus*



RUFIOUS BACKED SHRIKE  
*Lanius schach*



RED VENTED BULBUL  
*Pycnonotus cafer*



LITTLE EGRET  
*Egretta garzetta*



RUFOUS TREEPIE  
*Dendrocitta vagabunda*



PIED CRESTED CUCKOO,  
FEMALE



JUVENILE ORIENTAL HONEY-BUZZARD  
*Pernis ptilorhynchus*



PURPLE MOORHEN  
*Porphyrio porphyrio*



INDIAN CUCKOO  
*Cuculus micropterus*



INDIAN PRINIA  
*Prinia subflava*



INDIAN PRINIA  
*Prinia subflava*



INDIAN SCOPS OWL FAMILY  
*Otus bakkamoena*



INDIAN SCOPS OWL FAMILY  
*Otus bakkamoena*



INDIAN SCOPS OWL  
*Otus bakkamoena*



INDIAN SCOPS OWL  
*Otus bakkamoena*



INDIAN SCOPS OWL  
*Otus bakkamoena*



BLACK KITE  
*Milvus migrans*



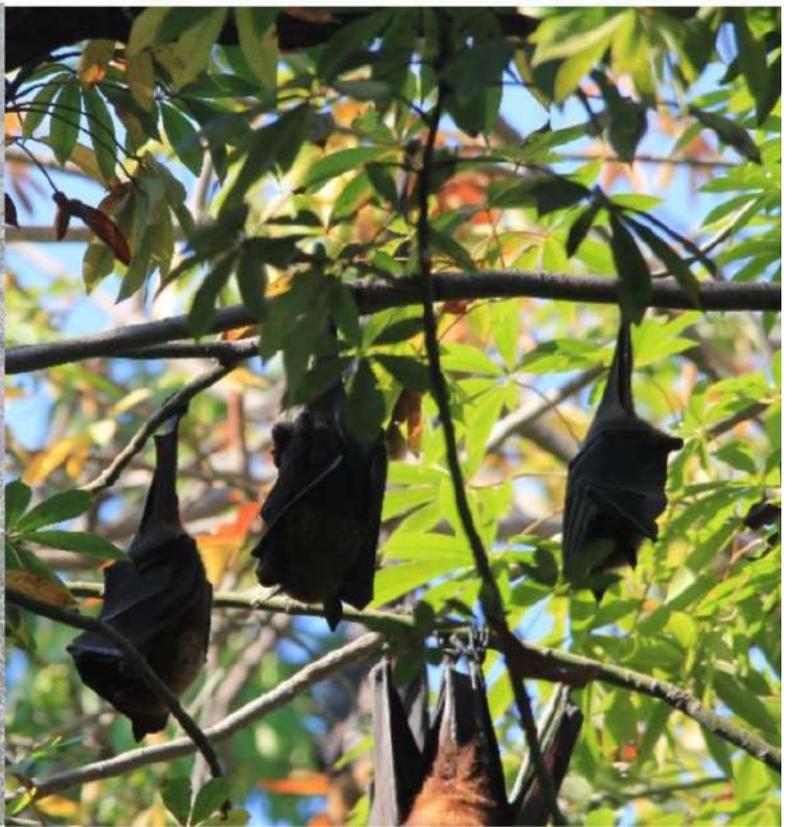
FLAMEBACK WOODPECKER  
*Dinopium benghalense*

Sr. No.	Order	Family	Common Name	Scientific Name	IUCN Status	IWPA Status	Foraging Status
1	Accipitriformes	Accipitridae	Black Kite	<i>Milvus migrans</i>	LC	Sch I	Omnivore
2	Accipitriformes	Accipitridae	Shikra	<i>Accipiter badius</i>	LC	Sch I	Omnivore
3	Anseriformes	Anatidae	Comb Duck	<i>Sarkidiornis melanotos</i>	LC	Sch IV	Herbivore
4	Anseriformes	Anatidae	Indian Spot-billed Duck	<i>Anas poecilorhyncha</i>	LC	Sch IV	Herbivore
5	Apodiformes	Apodidae	Asian Palm Swift	<i>Cypsiurus balasiensis</i>	LC	Sch IV	Insectivore
6	Bucerotiformes	Upupidae	Common Hoopoe	<i>Upupa epops</i>	LC	Sch IV	Insectivore
7	Caprimulgiformes	Recurvirostridae	Black-winged Stilt	<i>Himantopus himantopus</i>	LC	Sch IV	Insectivore
8	Charadriiformes	Charadriidae	Red-wattled Lapwing	<i>Vanellus indicus</i>	LC	Sch IV	Omnivore
9	Charadriiformes	Laridae	River Tern	<i>Sterna aurantia</i>	NT	Sch IV	Piscivore
10	Charadriiformes	Scolopacidae	Common Greenshank	<i>Tringa nebularia</i>	LC	Sch IV	Omnivore
11	Columbiformes	Columbidae	Eurasian Collared Dove	<i>Streptopelia decaocto</i>	LC	Sch IV	Granivore
12	Columbiformes	Columbidae	Laughing Dove	<i>Streptopelia senegalensis</i>	LC	Sch IV	Granivore
13	Columbiformes	Columbidae	Rock Pigeon	<i>Columba livia</i>	LC	Sch IV	Granivore
14	Columbiformes	Columbidae	Spotted Dove	<i>Streptopelia chinensis</i>	LC	Sch IV	Granivore

15	Coraciiformes	Alcedinidae	Pied Kingfisher	<i>Ceryle rudis</i>	LC	Sch IV	Piscivore
16	Coraciiformes	Alcedinidae	White-throated Kingfisher	<i>Halcyon smyrnensis</i>	LC	Sch IV	Piscivore
17	Coraciiformes	Coraciidae	Indian Roller	<i>Coracias benghalensis</i>	LC	Sch IV	Insectivore
18	Coraciiformes	Meropidae	Green Bee-eater	<i>Merops orientalis</i>	LC	Sch IV	Insectivore
19	Cuculiformes	Cuculidae	Asian Koel	<i>Eudynamys scolopaceus</i>	LC	Sch IV	Frugivore
20	Cuculiformes	Cuculidae	Greater Coucal	<i>Centropus sinensis</i>	LC	Sch IV	Omnivore
21	Galliformes	Phasianidae	Grey Francolin	<i>Francolinus pondicerianus</i>	LC	Sch IV	Omnivore
22	Galliformes	Phasianidae	Indian Peafowl	<i>Pavo cristatus</i>	LC	Sch I	Omnivore
23	Gruiformes	Rallidae	Eurasian Coot	<i>Fulica atra</i>	LC	Sch IV	Omnivore
24	Gruiformes	Rallidae	Purple Swamphen	<i>Porphyrio porphyrio</i>	LC	Sch IV	Omnivore
25	Gruiformes	Rallidae	White-breasted Waterhen	<i>Amaurornis phoenicurus</i>	LC	Sch IV	Omnivore
26	Passeriformes	Aegithinidae	Common Iora	<i>Aegithina tiphia</i>	LC	Sch IV	Insectivore
27	Passeriformes	Cisticolidae	Ashy Prinia	<i>Prinia socialis</i>	LC	Sch IV	Insectivore
28	Passeriformes	Cisticolidae	Plain Prinia	<i>Prinia inornata</i>	LC	Sch IV	Insectivore
29	Passeriformes	Corvidae	House Crow	<i>Corvus splendens</i>	LC	Sch V	Omnivore
30	Passeriformes	Corvidae	Rufous Treepie	<i>Dendrocitta vagabunda</i>	LC	Sch IV	Omnivore
31	Passeriformes	Dicruridae	Black Drongo	<i>Dicrurus macrocercus</i>	LC	Sch IV	Insectivore

32	Passeriformes	Dicruridae	White-bellied Drongo	<i>Dicrurus caerulescens</i>	LC	Sch IV	Insectivore
33	Passeriformes	Estrildidae	Indian Silverbill	<i>Euodice malabarica</i>	LC	Sch IV	Granivore
34	Passeriformes	Hirundinidae	Barn Swallow	<i>Hirundo rustica</i>	LC	Sch IV	Insectivore
35	Passeriformes	Hirundinidae	Wire-tailed Swallow	<i>Hirundo smithii</i>	LC	Sch IV	Insectivore
36	Passeriformes	Laniidae	Long-tailed Shrike	<i>Lanius schach</i>	LC	Sch IV	Omnivore
37	Passeriformes	Leiothrichidae	Jungle Babbler	<i>Turdoides striata</i>	LC	Sch IV	Omnivore
38	Passeriformes	Motacillidae	White-browed Wagtail	<i>Motacilla maderaspatensis</i>	LC	Sch IV	Insectivore
39	Passeriformes	Muscicapidae	Black Redstart	<i>Phoenicurus ochruros</i>	LC	Sch IV	Insectivore
40	Passeriformes	Muscicapidae	Indian Robin	<i>Saxicoloides fulicatus</i>	LC	Sch IV	Insectivore
41	Passeriformes	Muscicapidae	Oriental Magpie Robin	<i>Copsychus saularis</i>	LC	Sch IV	Insectivore
42	Passeriformes	Nectariniidae	Purple Sunbird	<i>Cinnyris asiaticus</i>	LC	Sch IV	Nectarivore
43	Passeriformes	Oriolidae	Indian Golden Oriole	<i>Oriolus kundoo</i>	LC	Sch IV	Insectivore
44	Passeriformes	Passeridae	House Sparrow	<i>Passer domesticus</i>	LC	Sch IV	Granivore
45	Passeriformes	Ploceidae	Baya Weaver	<i>Ploceus philippinus</i>	LC	Sch IV	Granivore
46	Passeriformes	Pycnonotidae	Red-Vented Bulbul	<i>Pycnonotus cafer</i>	LC	Sch IV	Frugivore
47	Passeriformes	Pycnonotidae	White-eared Bulbul	<i>Pycnonotus leucotis</i>	LC	Sch IV	Frugivore
48	Passeriformes	Rhipiduridae	White-browed Fantail	<i>Rhipidura aureola</i>	LC	Sch IV	Insectivore

49	Passeriformes	Sturnidae	Asian Pied Starling	<i>Gracupica contra</i>	LC	Sch IV	Omnivore
50	Passeriformes	Sturnidae	Common Myna	<i>Acridotheres tristis</i>	LC	Sch IV	Omnivore
51	Passeriformes	Zosterpidae	Oriental White-eye	<i>Zosterops palpebrosus</i>	LC	Sch IV	Nectarivore
52	Pelecaniformes	Ardeidae	Great Egret	<i>Ardea alba</i>	LC	Sch IV	Piscivore
53	Pelecaniformes	Ardeidae	Indian Pond Heron	<i>Ardeola grayii</i>	LC	Sch IV	Piscivore
54	Pelecaniformes	Ardeidae	Little Egret	<i>Egretta garzetta</i>	LC	Sch IV	Piscivore
55	Pelecaniformes	Threskiornithidae	Black-headed Ibis	<i>Threskiornis melanocephalus</i>	NT	Sch IV	Omnivore
56	Pelecaniformes	Threskiornithidae	Red-naped Ibis	<i>Threskiornis melanocephalus</i>	LC	Sch IV	Omnivore
57	Piciformes	Megalaimidae	House Crow	<i>Psilopogon haemacephalus</i>	LC	Sch IV	Frugivore
58	Psittaciformes	Psittaculidae	Alexandrine Parakeet	<i>Psittacula eupatria</i>	NT	Sch IV	Frugivore
59	Psittaciformes	Psittaculidae	Rose-ringed Parakeet	<i>Psittacula krameri</i>	LC	Sch IV	Frugivore
60	Strigiformes	Strigidae	Spotted Owlet	<i>Athene brama</i>	LC	Sch IV	Omnivore
61	Suliformes	Phalacrocoracidae	Little Cormorant	<i>Microcarbo niger</i>	LC	Sch IV	Piscivore





*Purple Swamphen*



*Indian Pond Heron*



*Black-winged Stilt*



*Indian Spot-billed Duck*



*Red-naped Ibis*



*Cattle Egret*



*Common Greenshank*



*White-throated Kingfisher*



*White-browed Wagtail*



*White-breasted Waterhen*



*A group of 5 bird spp., i.e., Black-winged Stilt, Eurasian Coot, Indian Spot-billed Duck, River Tern, and Indian Cormorant in one frame*

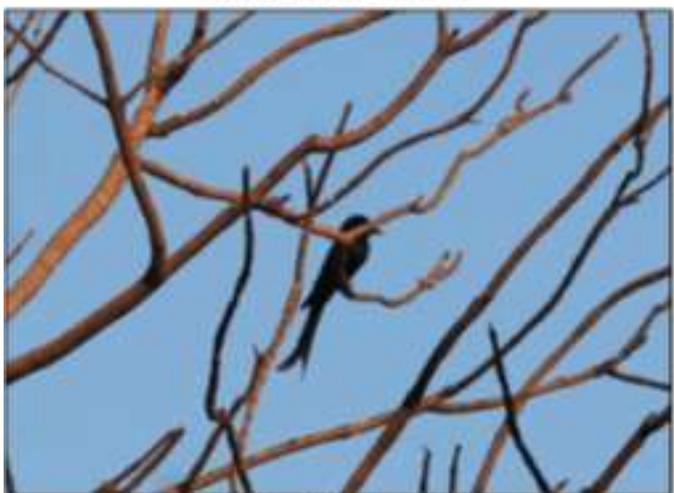




*Indian Silver Bill*



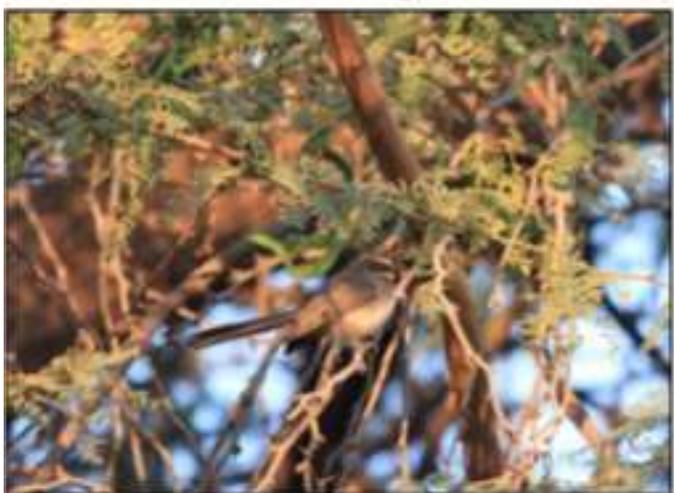
*Eurasian Collared Dove*



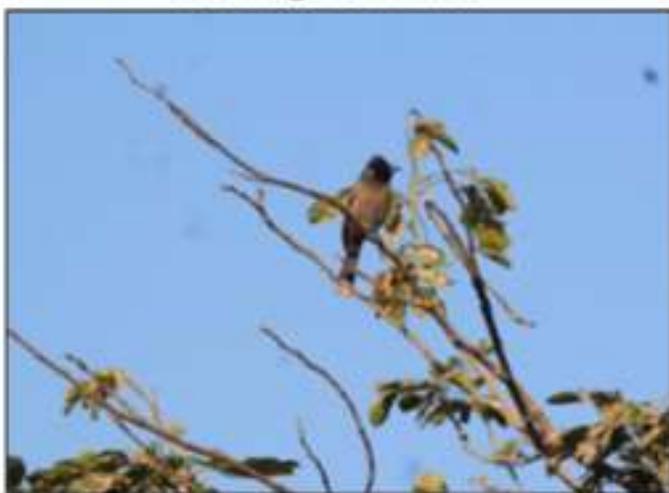
*Black Drongo*



*Rose-ringed Parakeet*



*White-browed fantail*



*Red-vented Bulbul*





*Purple Sunbird*



*Baya Weaver*



*Black Kite*



*Coppersmith Barbet*



*Spotted Owlet*



*White-bellied Drongo*























Sanu Purohit

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**ANNEXURE A-8**Village Form No. 7 Details

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- 

Situation as on 14/06/2022 01:20:14

District : Ahmedabad

Taluka : Asarwa

Village : Hansol

Survey / Block Number :

322

UPIN [Unique Property Identification Number] :

1071402003220000

Land Details :

Total Area [H.Area.Sq.Mts] :

1-11-29

Total Assessment Rs. 5.25

Tenure : Old Tenure

Land use : Cultivable use

Other Details : Remarks

Ownership details :

Account No. / Area / Assessment	Mutation entry No. and Account Holder :
	1312, 1526, 1581, 2292, 3810, 3920, 3990, 4371
-----	-----
221 / 1-06-23 / 5.25	The State

-----

Charge and Secondary Details :

2292, 3810

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District Collector, Ahmedabad Order No. CB/CTS-2/SJF/

Hansol/Survey No. 313, 322, 323/C-21604/K-7982/2014

Dated 14/07/2014 <3990>

Mauje Hansol, Taluka Asarwa Survey No. 313 and 32, T.P.

At mauje Hansol, Taluka Asarwa Survey No. 313 and 32,

T.P. No. 67 final Plot No. 7/1 admeasuring 14519 sq. mts.

land allotment for construction of Class -1 and Class – 2 officers staff quarters, administrative order - 3 for transferring to the Executive Engineer, Road & Building, Ahmedabad <3990>

Subject to conditions orders are passed. <3990>

As per the Sr. (6) and (7) and (8) Circulars/letters provisions and Sr. (9) in exercise of powers under the Gujarat Land Revenue Rules – 1972 Administrative Order (3) at mauje Hansol, Taluka Asarwa Survey No. 313, 322, 323 and 329 land is ordered to be allotted for Helipad Development under the Administrative Order – 3 to the Industry and Mining Department <4371>

Administrative order – 3 for allotment of land for Class – 1 and Class – 2 officers staff quarters as per 8496/2022 dated 05/03/2022 order dated 14/07/2014 set aside vide District Collector, Ahmedabad Order No. CB/SJF/Hansol/Survey No. 313, 322, 323, 329/Helipad/K<4371>

- 
- The details of the land shown here are only for information, it is not to be considered as authorized copy. With regard to these details if any additional information is required then contact office of Mamlatdar or the Collectorate.
  - The information provided online is updated, and no physical visit is required for this information. For additional information you may visit respective office.
-

323 Village Form No. 7 Details

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- 

Situation as on 14/06/2022 01:20:14

District : Ahmedabad Taluka : Asarwa

Village : Hansol

Survey / Block Number : 323

UPIN [Unique Property Identification Number] :

1071402003230000

Land Details : Total Area [H.Area.Sq.Mts] : 1-07-24

Total Assessment Rs. 5.00

Tenure : Old Tenure

Land use : Cultivable use

Other Details : Remarks

## Ownership details :

Account No. / Area / Assessment	Mutation entry No. and Account Holder :
	1312, 1536, 1581, 2292, 3810, 3920, 3990, 4371
-----	-----
221 / 1-07-24 / 5.00	The State

-----  
Charge and Secondary Details :2292, 3810  
-----

District Collector [East], Ahmedabad Order No. CB/CTS-2/SJF/Hansol/Survey No. 313, 322, 323/Vashi-14/k-7979/2014<3920>

Dated 23/01/2014 at mauje Hansol, Taluka Asarwa Survey No. 323 T.P. No. 67 Final plot No. 7/2 admeasuring 5948 sq. mts. land for Class – 1 and Class 2 officers staff quarters [Tower] and it is appropriate to transfer under administrative order – 4, therefore as per the Land Revenue

Rules 1972 under the Administrative Order No. – 3 hereby ordered to transfer to Road & Building Department for change of class.<3920>

District Collector, Ahmedabad Order No. CB/CTS-2/SJF/Hansol/Survey No. 313, 322, 323/C-21604/K-7982/2014  
Dated 14/07/2014 <3990>

Mauje Hansol, Taluka Asarwa Survey No. 313 and 32, T.P. At mauje Hansol, Taluka Asarwa Survey No. 313 and 32, T.P. No. 67 final Plot No. 7/1 admeasuring 14519 sq. mts. land allotment for construction of Class -1 and Class – 2 officers staff quarters, administrative order - 3 for transferring to the Executive Engineer, Road & Building, Ahmedabad <3990>

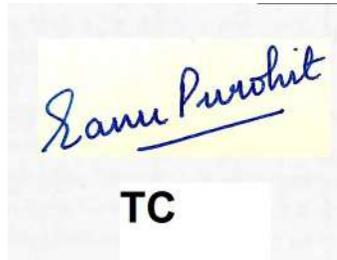
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323 and 329 land is ordered to be allotted for Helipad Development under the Administrative Order – 3 to the Industry and Mining Department <4371>

- 
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  - The information provided online is updated, and no physical visit is required for this information. For additional information you may visit respective office.



Sami Purohit  
TC

Up-gradation of roads & community building, Provision of solar street lights, Community plantation in nearby villages (Haripura, Garadhiya, Dhanora, Paldi, Adalwada, Vadala) etc. . to be carried out under CER in accordance to the MoEFCC's Office Memorandum No. F.No.22-65/2017-IA.III dated 01/05/2018. The entire activities proposed under CER shall be monitored and the monitoring report shall be submitted to the regional office of MoEF&CC as a part of half-yearly compliance report and to district collector. The monitoring report shall be posted on the website of the project proponent.

**OTHER CONDITION:**

43. The Project Proponent shall ensure the commitments in Form-1, Form-1A, EIA/EMP and other documenters submitted to the SEIAA and ensure the expenditure of approximate INR 72 Lakhs as capital cost and approx. INR 32 lakh per annum as recurring cost on environmental matter during operation phase of the project.
44. Environmental Monitoring Cell (EMC) cell shall be set up to monitor the proposed mitigation measures. Environmental Air Quality Monitoring, Drinking Water Quality, Ambient Noise Level, Solid waste, Meteorology, Flue gas from DG set and Waste plant shall be monitored as per guidelines from CPCB. Compliance of all above EC conditions shall be accounted and submitted to Regional Officer, MoEF& CC and SEIAA

11	SIA/GJ/NCP/58150/2020	<p><b>“Sabarmati Riverfront Development Phase 2” from Acher- Hansol to Indira Bridge at Ahmedabad, Gujarat</b>          Survey Nos. Acher - F.P. no. 611, 612, 613, 614, 872, Revenue Survey No. 201; Motera - Revenue Survey No.: 281, 278; Bhat -Revenue Survey Nos. 23/P, 20/A, 20/P, 18, 19, 17/P, 222/3/P; Hansol -</p>	EC
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		Revenue Survey No. 26/7, 28/1 + 2, 26/6, 26/5, 26/3/2, 27(1+2+3), 26/2, 26/1, 66, 302, 301, 300; Unsurveyed land of Koteswar & Dariapur- Kazipur, Taluka- Ahamdabad City, Gandhinagar, District- Ahmadabad & Gandhinagar, Gujarat Proposed by <b>Sabarmati          Riverfront          Development          Corporation Limited          [SRFDCL]</b>	
<ol style="list-style-type: none"> <li>1. This office has received an application for Environmental Clearance (EC) of the above project vide proposal no. SIA/GJ/NCP/58150/2020 dated 30.09.2021.</li> <li>2. Project proponent (PP) has obtained TOR issued by SEIAA, Gujarat vide letter no. SEIAA/GUJ/TOR/8(b)/125/2021 dated 11/02/2021.</li> <li>3. Project proponent has submitted EIA Report prepared by M/s. Kadam Environmental Consultants based on the TOR issued by SEIAA.</li> <li>4. Sabarmati Riverfront Development Corporation Limited (SRFDCL) has proposed an area development project for Riverfront Development named "Sabarmati Riverfront Development, Phase 2" from Acher – Hansol to Indira Bridge at Taluka- Ahmedabad City, Gandhinagar, District- Ahmadabad &amp; Gandhinagar, Gujarat.</li> <li>5. This is a proposed area development project for Riverfront Development having plot area of 108.15 Ha (10,81,569 sq. m). As the plot area is &gt; 50 hectare &amp; &lt; 150 ha, it falls in the project/activity 8(b) of the Schedule of EIA Notification, 2006.</li> <li>6. The project proponent along with their expert / consultant attended the meeting on 26.10.2021.</li> <li>7. During the SEAC VC meeting dated 26.10.2021,PP, their technical expert and EIA consultant M/s. Kadam Environmental Consultants having accreditation in Sector 39 [8(b) as per EIA notification, 2006], "Township &amp; Area Development Projects" under QCI/ NABET</li> </ol>			

Scheme remain present and made technical presentation before the Committee.

8. The project was appraised based on the information furnished in the EIA Report and details presented during the meeting.
  9. The project was appraised based on the information furnished in Form-1, Form-1A & Conceptual Plan, Environment Management Plan, Master key plan and details presented before the Committee.
  10. Committee deliberated on the Location of the project site, Land Possession, Lay out & Scope of Project along with Plans, DPR, Key Master Plan, Positive as well as negative impacts of the proposed development, Embankment design, DILR Maps, O & M Strategy, Traffic studies, Provided Parking, EMP, CER, DMP, floods in Sabarmati River, Conservation plan for Schedule I species, Point wise TOR Compliance etc.
  11. As per the EIA report & presentation made by their PP & technical experts, main details of the project are as under:
    - ✓ Sabarmati Riverfront Development Corporation Limited (SRFDCL) is a Special Purpose Vehicle (SPV) formulated by Ahmadabad Municipal Corporation (AMC) in May 1997 under Section 149(3) of the Indian Companies Act, 1956. SRFDCL was entrusted with the responsibility of implementation of Sabarmati Riverfront Development project.
    - ✓ SRFDCL has proposed development of “Sabarmati Riverfront Development, Phase 2” from Acher – Hansol to Indira Bridge at District Ahmadabad & Gandhinagar.
    - ✓ The purpose of the EIA report is to study existing environmental conditions, to predict environmental impacts associated with the proposed project and to suggest measures to mitigate the adverse impacts and to delineate a comprehensive environment management plan along with recommendations and suggestions.
    - ✓ M/s. Sabarmati Riverfront Development Corporation Limited (SRFDCL) have appointed HCP Design, Planning & Management Pvt. Ltd.(HCPDPM) as Master Planning Consultant for the proposed project.
    - ✓ Construction works for the proposed River development will include green embankment, active promenade, infrastructure, public amenities and facilities etc.
    - ✓ Sabarmati Riverfront Development, Phase 2 is ~ 5 km Riverfront Development in addition to Riverfront Phase 1 with the primary objectives of creating well accessible public realm along River, protect against floods, enhance green cover along the
-

riverbank & strengthen city's transport network

- ✓ PP submitted that there is no litigation pending before any court of Law and no public complaints against the Project.
- ✓ Detailed Project report with complete scope, objectives, component wise description and design parameters are provided
- ✓ Complete details of Key Master Plan
- ✓ PP justified for non-applicability of EC for Phase 1 of the Riverfront development and submitted that Phase - 1 project was started on dated 12.03.2004.
- ✓ Impact identification and suggest mitigation measures are provided
- ✓ The EC for development in individual plots will be sought separately as per the prevailing regulations and provisions as and when the same is taken up.
- ✓ In depth study has been carried out (by SRFDCL & HCPDPM in consultation with Advance Engineering Consultant) about the hydrology of Sabarmati River basin with special emphasis on flow mechanism in River during high flood and based on the finding of Hydraulic and Hydrology Report. Both banks of the River have diaphragm walls built into the riverbed, and retaining walls which protect low-lying areas from periodic flooding. The Sabarmati has been channelized to a constant width without altering the flood carrying capacity of the river. Even in under extreme condition there is provision of releasing excessive flood water in downstream through gates provided at Vasna barrage.
- ✓ For the development of proposed project agricultural and forest land conversion is not involved.
- ✓ As per District Resource Map of Ahmadabad, in and around project site there are no ornamental, mineral deposits except Sabarmati river bed sand.
- ✓ Details of seismic zone of the project area and design aspects are covered in Geotechnical report.
- ✓ Geotechnical Investigations report covering related to soil stability and detailed report including foundation recommendations and River banks stability, River meandering pattern, regular de-silting programme along with impacts and mitigation measures of de-silting / dredging, requirements of the number & depth of borings/pits/drifts.
- ✓ As per Hydraulic report and content therein, it is inferred that construction of the river front would increase the specific discharge and velocities which would tend to scour

the river bed. The existing upstream Dharoi dam, Sant Sarovar barrage and Lakroda barrage would entrap the sediment appreciably and the downstream flows with relatively less silt load would tend to pick up sediments rather than depositing them. However adequate measure will be taken during design by considering appropriate factor of safety.

- ✓ There will be no direct impact on the geological environment. One of the objective of this proposed project is to reduce erosion of river banks, hence, this project will improve river banks stability by construction of retaining wall.
  - ✓ As per hydraulic and Hydrology report, the Sabarmati has been channelized to a constant width without altering the flood carrying capacity of the river. So submergence of land in nearby area form the river is not envisaged.
  - ✓ This project will control soil erosion by construction of diaphragm / retaining walls on both the banks of the river.
  - ✓ Details regarding Inclusion of public consultation element in the project. MOM & photographs of stakeholder consultation are incorporated
  - ✓ Provisions made in the project so that people will not pollute the River. O & M Strategy and regulatory body to manage the same.
  - ✓ List of problems faced in Construction and operation of Phase-I and addressed in Phase-2 are provided.
  - ✓ Timeline of the project with bar chart are provided.
  - ✓ Detailed study report, endorsed by the National Institute of Hydrology, on the hydrology of the basin including water availability for the project, sedimentation rate, design discharge & its recurrence interval, flood carrying capacity, check dams etc. is submitted.
  - ✓ Hydrology and Hydraulic report is submitted.
  - ✓ Hydrological and Hydro-geological study including details of River Flows Discharge, River profiles cross sections showing flow levels are covered in EIA report
  - ✓ Details of flood related data including modelling studies and its findings are covered in Hydrology and Hydraulic report
  - ✓ Details of waste generation (sewage, MSW, hazardous waste, food waste, plastic waste etc.), its management, treatment & disposal are incorporated
  - ✓ The proposed project will not have any change on the existing regime of flow,
-

- discharge characteristics and hydrological cycle, since the project basically is channelizing the river banks by constructing retaining walls based on the hydrological studies carried out
- ✓ One of the objective of this proposed project is to make the river pollution free, hence this will improve waste assimilation capacity of the River system.
  - ✓ In this proposed project SRFD Phase 2, check dams, weirs/barrages or hydroelectric power are not proposed. However, barrages will be part of the future development for which required clearances will be taken in future
  - ✓ Future barrage will be designed only to retain water in the river front and will not be used for irrigation purpose. Also, please note that Navigation will not be a part of this proposed project.
  - ✓ Hazardous waste generated due to the proposed project will be send to the authorized/registered recyclers.
  - ✓ Municipal Solid waste generated from the proposed project will be send to the Municipal Solid Waste Management Facility
  - ✓ Details of solid waste generation, treatment and its disposal are provided i
  - ✓ No cargo traffic is envisaged in this project
  - ✓ Parking details are provided
  - ✓ Environmental Management Plan with cost is provided
  - ✓ Comprehensive Disaster Management Plan
  - ✓ Details of Socioeconomic Environment, Archaeological Locations and places of worship in the project are provided
  - ✓ There is no forest area, National Park and Wildlife Sanctuaries or any protected area in the study area. Hence, no impact has been envisaged.
  - ✓ The sewerage water (existing outfall) will be redirected and treated into the STP (by AMC).
  - ✓ Along with that Municipal Solid Waste Management will be properly channelized so that no waste will allowed to through into the river hence the quality of the surface water (river) will improved.
  - ✓ The baseline environmental quality has been assessed for various components of the environment viz. air, noise, water, biological and socioeconomic aspect. The baseline environmental study has been conducted for the study area covering 5 km
-

- of project area for the period October 2020 to January 2021. Ambient Air Quality monitoring was carried out for PM10, PM2.5, SO2, NOx, HC, and CO at Eight locations, including the project site. The incremental Ground Level Concentration (GLC) has been computed using AERMOD developed by the AERMIC (American Meteorological Society/ Environmental Protection Agency Regulatory Model Improvement Committee) as directed by CPCB. The modeling study proved that the air emissions from the proposed project would not affect the ambient air quality of the region in any significant manner.
- ✓ Qualitative Risk has been analyzed using methodology called HIRA-Hazards Identification & Risk Assessment. In HIRA, major activities carried out by SRFDCL personnel as well as contract labours have been considered. As per the MSIHC Rules, 1989 and amended as till date, no Hazardous material will be stored at site. Hence, consequence/quantitative analysis are not considered.
  - ✓ The DMP will be prepared for this project based on the Risk Assessment and related findings. It consists of Emergency Response/Evacuation Plan in case of building area-covering issues during construction and operational phase (if any).
  - ✓ The overall objectives of the Disaster Management Plan (DMP) are to contain and control emergency incidents, to prevent loss of life and minimize the risk of bodily injury to workers during construction phase and residential and neighboring population and visitors during operation phase, to minimize damage to property, to provide maximum possible safety equipment for the emergency response personnel.
  - ✓ Various scenarios that are anticipated to cause major emergencies are fire, natural calamities like flood, earthquake, cyclone etc. Project area (Ahmadabad & Gandhinagar District) is categorized in the seismic Zone III. The structural design shall be as per Zone IV to safeguard the structures from the risk of earthquake.
  - ✓ PP informed that Geotechnical investigation has been conducted for structural design study of the project.
  - ✓ Parking provisions and traffic management was discussed Justification of no. of vehicles proposed for parking.
  - ✓ PP informed that continuous green stepped embankment along the River edge shall be provided.
  - ✓ Environmental parameter quality including surface water quality was discussed.
-

- ✓ Data collected about the industries in the study area was discussed.
- ✓ Data collected regarding floods in Sabarmati river was discussed.

12. Committee also discussed on the adequacy of parking for Phase 2 based on the experience/operation of Phase 1 of Sabarmati River Front (SRFD), Evaluation of the critical elements highlighting the issues due to industries in catchment of Riverfront area, details of land acquisition status, details of fish diversity found in Sabarmati River and their impacts.

13. Salient features of the project are as under:

Sr. No.	Particulars	Details																																																																		
1.	Proposal is for	New Project [SIA/GJ/NCP/58150/2020]																																																																		
2.	Type of Project	Township & Area development project (for Riverfront Development)																																																																		
3.	Project / Activity No. [8(a) or 8(b)]	<b>8(b)</b>																																																																		
4.	Name of the project	"Sabarmati Riverfront Development, Phase 2" from Acher – Hansol to Indira Bridge at District Ahmadabad & Gandhinagar, Gujarat																																																																		
5.	Name of Developer	<b>Sabarmati Riverfront Development Corporation Limited (SRFDCL)</b>																																																																		
6.	Estimated Project Cost (Rs. In Crores)	Rs.850Crores.																																																																		
7.	Whether construction work has been initiated at site? If yes, details thereof	No																																																																		
8.	Site Coordinates	<table border="1"> <thead> <tr> <th>No.</th> <th>Latitude</th> <th>Longitude</th> <th>No.</th> <th>Latitude</th> <th>Longitude</th> </tr> </thead> <tbody> <tr> <td>BE-1</td> <td>23° 5'22.33"N</td> <td>72°38'2.12"E</td> <td>BW-1</td> <td>23° 5'33.18"N</td> <td>72°38'1.00"E</td> </tr> <tr> <td>BE-2</td> <td>23° 5'20.31"N</td> <td>72°37'42.08"E</td> <td>BW-2</td> <td>23° 5'32.22"N</td> <td>72°37'46.02"E</td> </tr> <tr> <td>BE-3</td> <td>23° 5'20.26"N</td> <td>72°37'28.24"E</td> <td>BW-3</td> <td>23° 5'38.56"N</td> <td>72°37'12.49"E</td> </tr> <tr> <td>BE-4</td> <td>23° 5'20.41"N</td> <td>72°36'54.38"E</td> <td>BW-4</td> <td>23° 5'40.74"N</td> <td>72°36'17.82"E</td> </tr> <tr> <td>BE-5</td> <td>23° 5'21.63"N</td> <td>72°36'28.95"E</td> <td>BW-5</td> <td>23° 5'32.12"N</td> <td>72°36'6.25"E</td> </tr> <tr> <td>BE-6</td> <td>23° 5'17.26"N</td> <td>72°36'16.03"E</td> <td>BW-6</td> <td>23° 5'18.29"N</td> <td>72°35'53.72"E</td> </tr> <tr> <td>BE-7</td> <td>23° 5'0.22"N</td> <td>72°36'7.50"E</td> <td>BW-7</td> <td>23° 5'4.93"N</td> <td>72°35'54.00"E</td> </tr> <tr> <td>BE-8</td> <td>23° 4'37.33"N</td> <td>72°36'11.19"E</td> <td>BW-8</td> <td>23° 4'39.28"N</td> <td>72°35'51.28"E</td> </tr> <tr> <td>BE-9</td> <td>23° 4'30.01"N</td> <td>72°36'23.55"E</td> <td>BW-9</td> <td>23° 4'39.24"N</td> <td>72°35'44.30"E</td> </tr> <tr> <td>BE-10</td> <td>23° 4'36.06"N</td> <td>72°36'11.00"E</td> <td>BW-10</td> <td>23° 4'37.99"N</td> <td>72°35'51.07"E</td> </tr> </tbody> </table>	No.	Latitude	Longitude	No.	Latitude	Longitude	BE-1	23° 5'22.33"N	72°38'2.12"E	BW-1	23° 5'33.18"N	72°38'1.00"E	BE-2	23° 5'20.31"N	72°37'42.08"E	BW-2	23° 5'32.22"N	72°37'46.02"E	BE-3	23° 5'20.26"N	72°37'28.24"E	BW-3	23° 5'38.56"N	72°37'12.49"E	BE-4	23° 5'20.41"N	72°36'54.38"E	BW-4	23° 5'40.74"N	72°36'17.82"E	BE-5	23° 5'21.63"N	72°36'28.95"E	BW-5	23° 5'32.12"N	72°36'6.25"E	BE-6	23° 5'17.26"N	72°36'16.03"E	BW-6	23° 5'18.29"N	72°35'53.72"E	BE-7	23° 5'0.22"N	72°36'7.50"E	BW-7	23° 5'4.93"N	72°35'54.00"E	BE-8	23° 4'37.33"N	72°36'11.19"E	BW-8	23° 4'39.28"N	72°35'51.28"E	BE-9	23° 4'30.01"N	72°36'23.55"E	BW-9	23° 4'39.24"N	72°35'44.30"E	BE-10	23° 4'36.06"N	72°36'11.00"E	BW-10	23° 4'37.99"N	72°35'51.07"E
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		BE-4	23° 5'20.41"N	72°36'54.38"E	BW-4	23° 5'40.74"N	72°36'17.82"E																																																													
		BE-5	23° 5'21.63"N	72°36'28.95"E	BW-5	23° 5'32.12"N	72°36'6.25"E																																																													
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BE-10	23° 4'36.06"N	72°36'11.00"E	BW-10	23° 4'37.99"N	72°35'51.07"E																																																															
9.	Project Details	<ul style="list-style-type: none"> <li>• Site location: Survey Nos. Acher - F.P. no. 611, 612, 613, 614, 872, Revenue Survey No. 201; Motera - Revenue Survey No.: 281, 278; Bhat -Revenue Survey Nos. 23/P, 20/A, 20/P, 18, 19, 17/P, 222/3/P; Hansol - Revenue Survey No. 26/7, 28/1 + 2, 26/6, 26/5, 26/3/2, 27(1+2+3), 26/2, 26/1, 66, 302, 301, 300; Unsurveyed</li> </ul>																																																																		

		land of Koteswar & Dariapur-Kazipur, Taluka- Ahamdabad City, Gandhinagar, District- Ahamdabad, Gandhinagar										
		<ul style="list-style-type: none"> <li>• Land/Plot Area (m<sup>2</sup>): 10,81,569 (108.15 ha)</li> <li>• FSI area (m<sup>2</sup>): NA</li> <li>• Total BUA (m<sup>2</sup>): NA</li> </ul>										
10.	Building Details	<ul style="list-style-type: none"> <li>• No. of Buildings/Blocks: NA</li> <li>• Scope of buildings/Blocks: NA</li> <li>• No.&amp; size of Residential Units: NA</li> <li>• No. of Commercial Units: NA</li> <li>• The proposed riverfront development will include retaining wall, promenades, green area, pedestrian walkway, parking, traffic lane, kiosk, toilets, utilities, developable area etc.</li> </ul>										
11.	No. of expected residents/users	<u>Construction phase:</u> <ul style="list-style-type: none"> <li>• ~ 250 nos. of workers (will be employed temporarily and hired from local sources.)</li> </ul> <u>Operation phase:</u> <ul style="list-style-type: none"> <li>• Staff: ~30 nos.</li> <li>• Visitors: ~2000 nos.</li> </ul>										
12.	Water & waste water details during construction phase	<ul style="list-style-type: none"> <li>• Total Quantity of Water: 65 KLD</li> <li>• Source: Ahmadabad Municipal Corporation</li> <li>• Wastewater generation Quantity: 19 KLD</li> <li>• Mode of Disposal: Mobile toilets will be provided.</li> <li>• Details of reuse of water, if any: NA</li> </ul>										
13.	Water & waste water details during operation phase	<ul style="list-style-type: none"> <li>• Source: Ahmadabad Municipal Corporation</li> <li>• Total water requirement: 934.9 KLD</li> <li>• Total fresh water quantity: 934.9 KLD</li> <li>• Wastewater generation Quantity: Approx. 29.6 KLD</li> <li>• Mode of Disposal: AMC line. Sewage will be disposed of into AMC sewage line which will be connected to proposed Common STP of AMC.</li> <li>• In case of STP provision, capacity of STP: Sewage will be disposed of into AMC sewage line which will be connected to proposed Common STP of AMC</li> <li>• Purposes for treated sewage utilization: NA</li> <li>• Quantity of treated sewage to be reused: NA</li> <li>• Provision of dual plumbing system (Yes/No): NA</li> <li>• Quantity and type (treated/untreated) of sewage to be discharged: NA</li> </ul>										
14.	Status of water supply and drainage line.	<u>Water Supply:</u> <ul style="list-style-type: none"> <li>• Source: Ahmadabad Municipal Corporation. Application for fresh water supply submitted to AMC. Copy of application submitted to AMC is attached in EIA report.</li> </ul> <u>Drainage line:</u> <ul style="list-style-type: none"> <li>• Sewage will be disposed of into AMC sewage line which will be connected to proposed Common STP of AMC. Copy of application submitted to AMC is attached in EIA report.</li> </ul>										
15.	Solid waste Management	<u>Construction Phase:</u> <table border="1" data-bbox="522 1711 1421 1799"> <thead> <tr> <th></th> <th>Generation (m<sup>3</sup>)</th> <th>Quantity reused (m<sup>3</sup>)</th> <th>Mode of Disposal/ Reuse</th> </tr> </thead> <tbody> <tr> <td></td> <td></td> <td></td> <td></td> </tr> </tbody> </table>				Generation (m <sup>3</sup> )	Quantity reused (m <sup>3</sup> )	Mode of Disposal/ Reuse				
	Generation (m <sup>3</sup> )	Quantity reused (m <sup>3</sup> )	Mode of Disposal/ Reuse									

		<b>Top Soil</b>	--	Dredging material will be utilized in preparation of embankment.			
		<b>Other excavated earth</b>	~ 108,000 cum				
		<b>Construction debris</b>					
		<b>Stone Aggregates</b>	~1771540 MT	~1771540 MT	Back filling and internal road development.		
		<b>Sand</b>	~894856 m3	~894856 m3			
		<b>Bricks</b>	10000	10000			
		<b>Steel scrap</b>	~13 MT	---	Sell to vendors		
		<b>Discarded packing materials (Cement Bags)</b>	~2000 bags	----	Sell to vendors		
		<b>MSW</b>	~ 80 kg/day	Municipal solid waste generated will be segregated into biodegradable and non-biodegradable wastes and collected into separate bins. The non-biodegradable wastes will be sold to recyclers and the biodegradable wastes will be collected and send to existing facility of AMC.			
		<u>Operation Phase:</u>					
<b>Type of waste</b>	<b>Generation Quantity (Kg/day)</b>	<b>Mode of waste collection</b>	<b>Mode of Disposal / Reuse</b>				
Solid Waste (Biodegradable & Non-Biodegradable)	~300 kg/day	Will be collected into separate bins.	Recyclable waste will be sold to authorized recyclers.  Organic waste converter will be provided for biodegradable waste and manure will be used within the site premises for gardening/landscaping purpose.				

		<ul style="list-style-type: none"> <li>• Details of segregation if to be done: The Solid wastes generated will be segregated into biodegradable and non-biodegradable wastes and collected in separate bins.</li> <li>• Landfill site where waste will be ultimately disposed by local authority: Bio degradable waste will be composed &amp; Non-biodegradable waste will be sold to the authorized vendor.</li> </ul>
16.	Parking Details	<ul style="list-style-type: none"> <li>• Total 2,033 ECS will be provided along 11.184 m long parking area @ 5.5m/ ECS.</li> <li>• Total number of CPS requirement for the project as per NBC: as this is an area development project. 2,033 ECS are provided.</li> <li>• <b>Total Parking area provided (m<sup>2</sup>) &amp; No. of CPS: 11.184 m long parking area @ 5.5m/ ECS (2,033 ECS).</b></li> <li>• Parking area provided in basement along with mechanical parking (m<sup>2</sup>) &amp; No. of CPS: <b>All the parking will be provided on surface along the road.</b></li> <li>• Parking area provided as Hollow plinth/Ground floor parking (m<sup>2</sup>) &amp; No. of CPS: <b>All the parking will be provided on surface along the road.</b></li> <li>• Parking area provided as open surface parking (m<sup>2</sup>) &amp; No. of CPS: <b>11.184 m long parking area along the road @ 5.5m/ ECS (2,033 ECS).</b></li> </ul>
17.	Traffic Management	<ul style="list-style-type: none"> <li>• Width of adjacent public roads: 20 m wide Airport road &amp; 20 m wide Motera stadium road-Koteshwar-Bhat-Indira bridge connecting road</li> <li>• Number of Entry &amp; Exit provided on approach road/s: NA</li> <li>• Width of Entry &amp; Exit provided on approach road/s: NA</li> <li>• Minimum width of open path all around the buildings for easy access of fire tender (excluding the width for the plantation): NA</li> <li>• Width of all internal roads: at least 09 m</li> </ul>
18.	Details of Green Building measures proposed.	<ul style="list-style-type: none"> <li>• Use of Eco-friendly building construction materials in construction works.</li> <li>• <b>Green area will be more than ~45 Ha in the overall development.</b></li> <li>• <b>To improve biodiversity, selected tree species/native and adaptive plant species having multiple benefits such as less water consuming, pollution reducing/dust capturing species (considering CPCB manual and other reliable literature) are proposed in Landscape designing. Plantation will be carried out in planned manner which will provide aesthetic look to the proposed River Front and will fascinate to the visitors.</b></li> <li>• <b>Landscape design will maximize vegetation cover in open spaces.</b></li> <li>• <b>Sprinkler irrigation systems shall be provided.</b></li> <li>• <b>Low VOC paints will be used</b></li> <li>• <b>Continuous Cycle network along the promenades to promote Non-Motorized Vehicle network.</b></li> <li>• <b>Solar trees will be provided.</b></li> <li>• <b>Energy efficient star rated motors and pumps will be provided.</b></li> <li>• <b>Waste segregation will be done as per the Solid Waste Management Rules 2016.</b></li> <li>• <b>Water meters shall be installed.</b></li> <li>• <b>Energy consumption will be monitored by providing energy meters.</b></li> <li>• <b>Organic waste composter shall be installed in the project premises to treat organic waste.</b></li> </ul>
19.	Energy Requirement,	<ul style="list-style-type: none"> <li>• <b><u>Construction Phase:</u></b></li> <li>• <b>Source: Temporary connection from UGVCL or Torrent power</b></li> </ul>

	Source and Conservation	<ul style="list-style-type: none"> <li>• <b>Power requirement: 100 kVA</b></li> <li>• <b>Power back-up: 4 DG sets of 25 kVA capacity in case of power failure</b></li> <li>• <b>Fuel Type &amp; Consumption: HSD@20 l/hr (5 l/hr for each DG set)</b></li> </ul> <p><u>Operation Phase:</u></p> <ul style="list-style-type: none"> <li>• <b>Source: from UGVCL or Torrent power</b></li> <li>• <b>Expected Demand: 950 kVA</b></li> <li>• <b>Power back-up: 4 DG sets of 25 kVA in case of power failure.</b></li> <li>• <b>Fuel Type &amp; Consumption: HSD@20 l/hr (5 l/hr for each DG set)</b></li> <li>• Energy saving measures: Energy efficient motors &amp; pumps, use of low voltage &amp; LED lighting, Provision of Solar tree within the project premises, etc.</li> <li>• Compliance of the ECBC guidelines (Yes/No), if yes, compliance in tabular form: Construction works for the proposed riverfront development will include retaining wall, promenades, green area, pedestrian walkway, parking, traffic lane, kiosk, toilets, utilities, developable area etc.</li> </ul> <p>In future, further any construction in the developable area will be carried out after getting applicable permission/clearances. Construction in the developable area will meet the requirements as specified in the Energy Conservation Building Code (ECBC-2017) for U-Values &amp; R-Values of the roof, external wall and fenestration of the building.</p>
20.	Fire and Life Safety Measures	<ul style="list-style-type: none"> <li>• Adequate nos. of fire extinguishers, fire buckets will be provided near DG sets, in kiosk, toilets and parking area.</li> <li>• Name of the nearest fire station &amp; distance from project site: Naroda Fire Station is 3.3 km in SSE.</li> <li>• Time required by the fire tender to reach the project site: approx. 5-10 minutes</li> <li>• During construction phase: Provision of Personal Protective Equipment (PPEs) to all the construction workers and its usage will be ensured &amp; supervised, training to all workers on construction safety aspects, first aid facility etc.</li> </ul>
21.	Details on staircase	<ul style="list-style-type: none"> <li>• Proposed project is an area development project for Riverfront Development. Details of staircase are not applicable.</li> </ul>
22.	Rain Water Harvesting (RWH)	<ul style="list-style-type: none"> <li>• Level of the Ground water table: From 20-40 m bgl (pre-monsoon), From 10-20 m bgl (post-monsoon).</li> <li>• No. and depth of percolations wells: NA</li> <li>• Dimensions of percolations wells: NA</li> <li>• Details on Pre-treatment facilities: NA</li> </ul> <p>The storm-water runoff in the project is proposed to be channelized and released freely into the river bed which will allow the water to penetrate in the aquifer.</p>
23.	Green area details	<ul style="list-style-type: none"> <li>• Area available for landscape/ green cover: 4,56,500 m<sup>2</sup> (~45 ha)</li> <li>• Green Area % of plot area: ~42%</li> <li>• No. of trees to be planted: ~11,862 nos.</li> </ul>
24.	Budgetary allocation for Environmental Management Plan (Rs. in lacs)	<ul style="list-style-type: none"> <li>• Expenditure of approximate INR 95.26 Lakh as capital cost and approx. INR 12.3 lakh per annum as recurring cost on environmental matter during operation phase is envisaged for the project.</li> </ul>
25.	Proposed dust control measures during the construction phase	<ul style="list-style-type: none"> <li>• Peripheral barricading to prevent dust emission,</li> <li>• Covering of Construction materials with tarpaulin during transportation &amp; storage,</li> <li>• Regular water sprinkling for dust suppression,</li> <li>• compaction of soil during various construction activities etc.</li> </ul>

26.	Eco friendly building material usage details.	<ul style="list-style-type: none"> <li>Eco-friendly building construction materials such as fly-ash shall be used for earth filling works of embankment development.</li> <li>Use of lead free paints with high reflectivity.</li> </ul>
27.	Corporate Environment Responsibility (Rs. In Lakhs)	<ul style="list-style-type: none"> <li>Proposed river front development will include green embankment, active promenade, infrastructure, public amenities and facilities etc. Hence proposed project is mainly for <b>public utility and recreational use</b>.</li> <li>Further, as per our understanding based on regulatory decisions (MoEF &amp; CC's OM no. F.No. 22-65/2017-IA.III dated 30.09.2020) there is no explicit need for providing CER separately and SRFDCL will undertake any CER if suggested further in the statutory process.</li> </ul>
28.	Basic amenities to be provided to construction workers.	<ul style="list-style-type: none"> <li>All the necessary basic amenities will be provided to construction workers at site throughout the construction phase such as clean and hygienic accommodation, proper sanitation facilities, drinking water facility, first aid facilities, etc.</li> <li>Registration and provisions will be followed as per Building and other construction workers Rules, 2003. Adequate welfare facilities as per the Building and other Construction worker's welfare board will be provided.</li> </ul>
29.	Documents related to land possession	<ul style="list-style-type: none"> <li>Riverbed land, which was originally held by the Government of Gujarat, is transferred to the Ahmadabad Municipal Corporation (AMC). AMC has, in turn, granted development rights to SRFDCL for this proposed reclaimed riverbed land. Land details are described in <b>Chapter 1, Section 1.3.1</b> and land documents are attached as <b>Annexure 3-8 of EIA report</b>.</li> </ul>
30.	Details of EIA report	<ul style="list-style-type: none"> <li>EIA report prepared by: Kadam Environmental Consultants</li> <li>Study period: 20<sup>th</sup> October, 2020 to 14<sup>th</sup> January, 2021</li> <li>Study area: The study area covers 5 km of project area as prescribed in TOR issued by SEIAA, Gujarat.</li> <li>Environmental attributes considered for EIA study: Land Environment (Land use/Land cover), Air Environment (Meteorology &amp; Ambient air quality), Water environment (Surface &amp; Ground water quality), Noise level Quality, Soil Quality, Biological Environment (Ecology &amp; Biodiversity-Flora &amp; Fauna), Socio-economic environment etc.</li> <li>Observations: Given in Chapter 11 Summary and conclusion of EIA report.</li> <li>Details of any other study carried out: Given in chapter 7 of EIA report.</li> </ul>

14. Committee noted that the proposed project will be developed to protect the River from Flooding, to make River Pollution free, to improve Mobility network, to providing recreational facilities etc.

15. Committee was of the view that the Environmental to the project is primarily under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. Hence, the Project Proponent is under obligation to obtain approvals /Clearances under any other Acts/ Regulations or Statutes as applicable to the project.

16. Committee found compliance of the ToR satisfactory.

17. **Considering the above facts and merits of the case as well as based on the decision taken during the meeting of SEAC held on 26.10.2021, the SEAC hereby recommend**

the project to SEIAA Gujarat for granting Environment Clearance subject to the strict compliance of the following project specific conditions as well as the standard conditions finalized during the meeting of SEAC held on 02/08/2017 and approved during the meeting of SEIAA held on 08/09/2017 for The Township & Area Development projects falling under project activity no. 8(b) as per the schedule of the EIA Notification 2006:

**Project Specific Conditions with which Environment Clearance is recommended:**

- Salient features of the propose Park namely “Sabarmati Riverfront Development, Phase 2” by Sabarmati Riverfront Development Corporation Limited [SRFDCL] shall be as below:

S. No.	Item	Details																																										
1.	Project Name	<b>“Sabarmati Riverfront Development, Phase 2”</b>																																										
2.	Project Location	Survey Nos. Acher - F.P. no. 611, 612, 613, 614, 872, Revenue Survey No. 201; Motera - Revenue Survey No.: 281, 278; Bhat -Revenue Survey Nos. 23/P, 20/A, 20/P, 18, 19, 17/P, 222/3/P; Hansol - Revenue Survey No. 26/7, 28/1 + 2, 26/6, 26/5, 26/3/2, 27(1+2+3), 26/2, 26/1, 66, 302, 301, 300; Unsurveyed land of Koteshwar & Dariapur-Kazipur, Taluka-Ahamdabad City, Gandhinagar, District- Ahamdabad, Gandhinagar																																										
3.	Total Plot Area breakup	<p>✓ Total plot area: 10,81,569 m<sup>2</sup> i.e. 108.15 Ha</p> <table border="1"> <thead> <tr> <th>Sr. No.</th> <th>Description</th> <th>East Side</th> <th>West Side</th> <th>Area (Ha)</th> <th>Percentage</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Total length of development (in km)</td> <td>-</td> <td>-</td> <td>~ 5 km.</td> <td>-</td> </tr> <tr> <td>2.</td> <td>Embankment -Type 1</td> <td>12.83</td> <td>14.82</td> <td>27.65</td> <td>25.57</td> </tr> <tr> <td>3.</td> <td>Embankment -Type 2</td> <td>0.88</td> <td>-</td> <td>0.88</td> <td>0.81</td> </tr> <tr> <td>3.</td> <td>Street (Pedestrian walkway, parking, Traffic Lane, green area)</td> <td>15.32</td> <td>15.80</td> <td>31.12</td> <td>28.77</td> </tr> <tr> <td>4.</td> <td>Developable Land (Green land, Kiosk, Toilets, Developable area)</td> <td>12.7</td> <td>35.80</td> <td>48.5</td> <td>44.85</td> </tr> <tr> <td colspan="4">Total Land Area</td> <td>108.15</td> <td>100</td> </tr> </tbody> </table>	Sr. No.	Description	East Side	West Side	Area (Ha)	Percentage	1.	Total length of development (in km)	-	-	~ 5 km.	-	2.	Embankment -Type 1	12.83	14.82	27.65	25.57	3.	Embankment -Type 2	0.88	-	0.88	0.81	3.	Street (Pedestrian walkway, parking, Traffic Lane, green area)	15.32	15.80	31.12	28.77	4.	Developable Land (Green land, Kiosk, Toilets, Developable area)	12.7	35.80	48.5	44.85	Total Land Area				108.15	100
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5.	Project Cost	INR 850 Crores																																										

- Conservation Plan for schedule – I species observed in the study area shall be executed in consultation with the concerned authority. Recommendations of the concern authority shall be complied in letter and spirit.

3. SRFDCL shall ensure

- ✓ The main objective of the proposed project shall be complied in letter & spirit.
  - ✓ There shall not have any change on the existing regime of flow, discharge characteristics and hydrological cycle, since the project basically is channelizing the River banks by constructing retaining walls.
  - ✓ The River Sabarmati shall be channelized without altering the flood carrying capacity of the River.
  - ✓ To make the River pollution free, hence this shall improve waste assimilation capacity of the River system.
  - ✓ The natural drainage system should be maintained for ensuring unrestricted flow of water. No construction shall be allowed to obstruct the natural drainage through the project site.
  - ✓ There shall be no discharge of any waste water outside premises on land or water bodies.
  - ✓ To explore possibilities of provision of Electric vehicle charging in project area.
4. Construction works for the proposed riverfront development shall include retaining wall, promenades, green area, pedestrian walkway, parking, traffic lane, kiosk, toilets, utilities, developable area etc. as proposed in the EIA report.
5. The Environmental Clearance to the project is primarily under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes as applicable to the project. All the Terms & conditions stipulated in the clearance/approvals shall be strictly adhered to.
6. SRFDCL shall provide adequate pollution control measures like waste water management, Air Pollution Control Measures, Hazardous waste management etc.
7. SRFDCL shall provide adequate amenities like drinking water facility, sanitation blocks separate for male & female, first aid facility etc. in the proposed project.
8. All the commitments / undertakings given to the SEAC during the appraisal process for the purpose of environmental protection and management shall be strictly adhered to.
9. The EC for development in individual plots within the project area shall be sought separately as per the prevailing regulations and provisions as and when the same is taken up.

**Construction Phase:**

**WATER:**

10. Fresh water requirement during the construction phase shall not exceed 65 KL/day and it shall be met through Ahmadabad Municipal Corporation. Prior permission shall

be obtained from the concern authority.

11. SRFDCL shall provide Mobile Toilets as onsite sanitation facilities and generation of sewage shall not exceed 19 KLD. Management of the waste water shall be as per the prevailing guidelines/ regulations.
12. Necessary arrangement shall be ensured during excavation of earth material to control fugitive emission.
13. Sediments settled on the Riverbed shall be dredged and dredging material shall be used for reclamation/embankment.
14. Construction waste shall be collected, segregated and disposed off as per C & D waste management rules, 2016.
15. Necessary arrangement to ensure health & wellbeing of construction workers viz. Drinking water & tap water, sanitation facilities, first aid box, free medicines, doctor service, PPEs, rooms & welfare facilities shall be provided for workers. PP shall comply Building and Other Construction Worker (BOCW) Act 1996 requirement shall be fulfilled.
16. Emergency Planning & Response plan considering construction scenario shall be prepared and implemented

**HEALTH & SAFETY:**

17. SRFDCL shall obtain Fire opinion/provisional fire NOC from the concern authority as per the prevailing Rules / Gujarat Fire Prevention and Life Safety Measures Act, 2016.
18. SRFDCL shall obtain registration of the establishment under the Building and other Construction Workers' (Regulation of Employment & Conditions of Service) Act 1996 and shall comply with the provisions of the Act for the safety, health and welfare of construction workers.
19. SRFDCL shall obtain registration of the construction workers as beneficiaries with the Gujarat Building and Other Construction Workers Welfare Board.

**Operation Phase:**

**WATER:**

20. Total water requirement during the operation phase shall not exceed 934.9 KLD and it shall be met through Ahmadabad Municipal Corporation.
  21. Prior permission from concern authority shall be obtained. Metering of the water shall be done and its records shall be maintained.
-

22. Sewage shall be disposed of into AMC sewage line which shall be connected to Common STP of AMC. There shall be no discharge of any untreated waste water into River Sabarmati from the proposed project.
23. Sewage shall be disposed into existing line of AMC by connecting the sewerage line of proposed project with AMC line which shall be connected to Common STP of AMC.
24. The storm-water runoff in the project is proposed to be channelized and released freely into the River bed which shall allow the water to penetrate in the aquifer.

**AIR:**

25. D. G. sets (4 × 25 KVA) proposed as backup power shall be of enclosed type and confirm to prescribe standards under EPA rules. Necessary acoustic enclosures shall be provided at diesel generator set to mitigate the impact of noise.
26. The gaseous emissions from the D.G. Sets shall conform to the standards prescribed under EPA Rules as amended from time to time. At no time, the emission levels shall go beyond the stipulated standards.
27. The stack height of the D.G. Sets shall be equal to the height needed for the combined capacity of all proposed D.G. Sets.

**SOLID WASTE:**

28. The solid waste generated shall be properly collected and segregated at source. The biodegradable waste shall be converted into useful end product by treating it into the proposed onsite Organic Waste Converter and the recyclable waste shall be sold to vendors whereas the other garbage shall be disposed off properly as per the provisions made by the concerned local body.

**SAFETY AND WELFARE:**

29. Fire fighting facilities like fire extinguishers, fire buckets near DG sets, in kiosk, toilets and parking area etc. shall be provided as proposed.
30. Project Proponent shall obtain fire safety certificate / Fire No-Objection Certificate (NOC) from the concern authority as per the prevailing Rules / Gujarat Fire Prevention and Life Safety Measures Act, 2016.
31. Fire fighting facilities like adequate nos. of fire extinguishers, fire buckets will be provided near DG sets, in kiosk, toilets and parking area shall be provided. A lightning arrester will be installed and properly earthed.
32. Clear peripheral margin space of adequate width, in accordance with the concerned

local bye-laws, shall be provided for unobstructed & easy movement of vehicles in case of emergency.

33. Sanitation facilities, drinking water & tap water, sewage disposal facility, first aid box, free medicines, doctor service, adequate PPEs etc. shall be provided for workers.

**PARKING / TRAFFIC CONGESTION:**

34. Total 2,033 ECS along 11.184 m long parking area @ 5.5m/ ECS as open surface parking shall be provided as proposed for common facility for industrial park Riverfront Development Project.
35. SRFDCL shall ensure to provide adequate parking space for overall project activities and for Individual amenities/facilities as per NBC/GDCR norms.
36. No public space including the service road shall be used or blocked for the parking and the trained staff shall be deployed to guide the visitors for parking.

**ENERGY CONSERVATION:**

37. Energy conservation measures viz. maximum use of natural lighting through architectural design, energy efficient motors & pumps, water efficient taps, solar lights in open & solar street light, use of aerated blocks & RMC, use of LED lighting fixtures and low voltage lighting, roof-top thermal insulation etc. shall be implemented as proposed.

**GREEN BELT:**

38. Green area/common area of 4,56,500m<sup>2</sup> (~45 ha) shall be developed as proposed with total ~11,862 nos. of trees. The other open spaces inside the plot shall be suitably landscaped and covered with vegetation of indigenous tree species.

**BUDGETARY ALLOCATION FOR EMP:**

39. The Project proponent shall allot budget for Capital cost Rs. 95.26 Lakhs and Rs 12.2 Lakhs as recurring cost in Operation Phase.

**CORPORATE ENVIRONMENTAL RESPONSIBILITY:**

40. The project proponent shall allocate fund for Activities proposed under Corporate Environment Responsibility (CER) shall be part of Environment Management Plan (EMP) as per the MoEF&CC's OM no. F. No. 22-65/2017-IA.III dated 30.09.2020. The CER shall be monitored and the monitoring report shall be submitted to the regional office of MoEF&CC as a part of half-yearly compliance

report and to the District Collector. The monitoring report shall be posted on the website of the project proponent

**OTHER CONDITION:**

41. The Project Proponent shall ensure the commitments in Form-1, Form-1A, EIA/EMP and other documenters submitted to the SEIAA and ensure the expenditure of approximate INR 95.26 Lakhs as capital cost and approx. INR 12.3 lakh per annum as recurring cost on environmental matter during operation phase of the project.
42. Environmental Monitoring Cell (EMC) cell shall be set up to monitor the proposed mitigation measures. Environmental Air Quality Monitoring, Drinking Water Quality, Ambient Noise Level, Solid waste, Meteorology, Flue gas from DG set and Waste plant shall be monitored as per guidelines from CPCB. Compliance of all above EC conditions shall be accounted and submitted to Regional Officer, MoEF& CC and SEIAA

**The meeting ended with a vote of thanks to the chair.**

\*\*\*

**Minutes approved by:**

1.	Shri Akshay Kumar Saxena, Chairman, SEAC	
2.	Dr. S. C. Pant, Vice Chairman, SEAC	
3.	Dr. M. N. Patel, Member, SEAC	
4.	Shri D. C. Chaudhari, Member, SEAC	
5.	Shri J. K. Vyas, Member, SEAC	
6.	Shri Anand Zinzala, Member, SEAC	
7.	Shri B. M. Tailor, Member, SEAC	
8.	Shri A. V. Shah, Secretary, SEAC	

*Sanu Purohit*

**TC**





*Ramu Purohit*  
TC

S. J. PANDIT, IFS (Retd.)  
MEMBER SECRETARY  
SEIAA (GUJARAT)



Government of Gujarat

STATE LEVEL ENVIRONMENT  
IMPACT ASSESSMENT  
AUTHORITY  
GUJARAT

No. SEIAA/GUJ/EC/8(b)/ 539 /2022

Date: 17 FEB 2022 BY R.P.A.D  
Time Limit

Sub: Environment Clearance for the Riverfront Development project "Sabarmati Riverfront Development Phase 2" from Acher- Hansol to Indira Bridge at Ahmedabad, Gujarat at Survey Nos. Acher - F.P. No. 611, 612, 613, 614, 872, Revenue Survey No. 201; Motera - Revenue Survey No.: 281, 278; Bhat -Revenue Survey Nos. 23/P, 20/A, 20/P, 18, 19, 17/P, 222/3/P; Hansol - Revenue Survey No. 26/7, 28/1 + 2, 26/6, 26/5, 26/3/2, 27(1+2+3), 26/2, 26/1, 66, 302, 301, 300; Unsurveyed land of Koteswar & Dariapur-Kazipur, Taluka- Ahamdabad City, Gandhinagar, District- Ahmadabad & Gandhinagar, Gujarat Proposed by Sabarmati Riverfront Development Corporation Limited [SRFDCL]. Area Development project in Category 8 (b) of Schedule annexed with EIA Notification dated 14/09/2006.

Ref: Your Proposal No. SIA/GJ/MIS/58150/2021.

Dear Sir,

This has reference to your application along with Form-I, Form-1 A dated 30/09/2021, seeking Environmental Clearance under Environment Impact Assessment Notification, 2006. The project was scheduled for hearing in the SEAC meeting held on 26/10/2021.

The proposal is for Environmental Clearance for the Riverfront Development project "Sabarmati Riverfront Development Phase 2" from Acher- Hansol to Indira Bridge at Ahmedabad, Gujarat at Survey Nos. Acher - F.P. No. 611, 612, 613, 614, 872, Revenue Survey No. 201; Motera - Revenue Survey No.: 281, 278; Bhat -Revenue Survey Nos. 23/P, 20/A, 20/P, 18, 19, 17/P, 222/3/P; Hansol - Revenue Survey No. 26/7, 28/1 + 2, 26/6, 26/5, 26/3/2, 27(1+2+3), 26/2, 26/1, 66, 302, 301, 300; Unsurveyed land of Koteswar & Dariapur-Kazipur, Taluka- Ahamdabad City, Gandhinagar, District- Ahmadabad & Gandhinagar, Gujarat Proposed by Sabarmati Riverfront Development Corporation Limited [SRFDCL]. This is a proposed building construction project having plot area of 108.15 ha (10,81,569 m<sup>2</sup>). As the plot area is > 50 hectare & < 150 ha, it falls in the project/activity 8(b) of the Schedule of EIA Notification, 2006.

The project activity is covered in 8(b) and falls in Category 'B'. Since the proposed project is in item no.8 of the EIA notification, 2006. Public hearing is exempted under the provisions as per para 7(i) III. Stage. (3) (i) (b) of the EIA notification, 2006.

The SEAC, Gujarat had recommended the project vide their letter dated 16/12/2021 to grant Environmental Clearance to the SEIAA, Gujarat based on the decision taken during SEAC meeting held on 26/10/2021. The proposal was considered by SEIAA, Gujarat in its meeting held on 28/01/2022 at Gandhinagar. After careful consideration, the SEIAA hereby accords Environmental Clearance to above project under the provisions of EIA Notification dated 14<sup>th</sup> September, 2006 subject to the compliance of the following conditions.

**A. PROJECT SPECIFIC CONDITIONS:**

1. Conservation Plan for schedule – I species observed in the study area shall be executed in consultation with the concerned authority. Recommendations of the concern authority shall be complied in letter and spirit.
2. SRFDCL shall ensure
  - ✓ The main objective of the proposed project shall be complied in letter & spirit.
  - ✓ There shall not have any change on the existing regime of flow, discharge characteristics and hydrological cycle, since the project basically is channelizing the River banks by constructing retaining walls.
  - ✓ The River Sabarmati shall be channelized without altering the flood carrying capacity of the River.
  - ✓ To make the River pollution free, hence this shall improve waste assimilation capacity of the River system.
  - ✓ The natural drainage system should be maintained for ensuring unrestricted flow of water. No construction shall be allowed to obstruct the natural drainage through the project site.
  - ✓ There shall be no discharge of any waste water outside premises on land or water bodies.



- ✓ To explore possibilities of provision of Electric vehicle charging in project area.
- 3. Construction works for the proposed riverfront development shall include retaining wall, promenades, green area, pedestrian walkway, parking, traffic lane, kiosk, toilets, utilities, developable area etc. as proposed in the EIA report.
- 4. The Environmental Clearance to the project is primarily under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes as applicable to the project. All the Terms & conditions stipulated in the clearance/approvals shall be strictly adhered to.
- 5. SRFDCL shall provide adequate pollution control measures like waste water management, Air Pollution Control Measures, Hazardous waste management etc.
- 6. SRFDCL shall provide adequate amenities like drinking water facility, sanitation blocks separate for male & female, first aid facility etc. in the proposed project.
- 7. All the commitments / undertakings given to the SEAC during the appraisal process for the purpose of environmental protection and management shall be strictly adhered to.
- 8. The EC for development in individual plots within the project area shall be sought separately as per the prevailing regulations and provisions as and when the same is taken up.

#### **A.1 CONSTRUCTION PHASE:**

##### **A.1.1 WATER:**

- 9. Fresh water requirement during the construction phase shall not exceed 65 KL/day and it shall be met through Ahmadabad Municipal Corporation. Prior permission shall be obtained from the concern authority.
- 10. SRFDCL shall provide Mobile Toilets as onsite sanitation facilities and generation of sewage shall not exceed 19 KLD. Management of the waste water shall be as per the prevailing guidelines/ regulations.
- 11. Necessary arrangement shall be ensured during excavation of earth material to control fugitive emission.
- 12. Sediments settled on the Riverbed shall be dredged and dredging material shall be used for reclamation/embankment.
- 13. Construction waste shall be collected, segregated and disposed off as per C & D waste management rules, 2016.
- 14. Necessary arrangement to ensure health & wellbeing of construction workers viz. Drinking water & tap water, sanitation facilities, first aid box, free medicines, doctor service, PPEs, rooms & welfare facilities shall be provided for workers. PP shall comply Building and Other Construction Worker (BOCW) Act 1996 requirement shall be fulfilled.
- 15. Emergency Planning & Response plan considering construction scenario shall be prepared and implemented.

##### **A.1.2 HEALTH & SAFETY:**

- 16. SRFDCL shall obtain Fire opinion/provisional fire NOC from the concern authority as per the prevailing Rules Gujarat Fire Prevention and Life Safety Measures Act, 2016.
- 17. SRFDCL shall obtain registration of the establishment under the Building and other Construction Workers (Regulation of Employment & Conditions of Service) Act 1996 and shall comply with the provisions of the Act for the safety, health and welfare of construction workers.
- 18. SRFDCL shall obtain registration of the construction workers as beneficiaries with the Gujarat Building and Other Construction Workers Welfare Board.

#### **A.2 OPERATION PHASE:**

##### **A.2.1 WATER**

- 19. Total water requirement during the operation phase shall not exceed 934.9 KLD and it shall be met through Ahmadabad Municipal Corporation.
- 20. Prior permission from concern authority shall be obtained. Metering of the water shall be done and its records shall be maintained.
- 21. Sewage shall be disposed of into AMC sewage line which shall be connected to Common STP of AMC. There shall be no discharge of any untreated waste water into River Sabarmati from the proposed project.
- 22. Sewage shall be disposed into existing line of AMC by connecting the sewerage line of proposed project with AMC line which shall be connected to Common STP of AMC.
- 23. The treated wastewater discharge to AMC drainage line shall not exceed 29.6 KLD. Necessary permission from AMC shall be obtained for discharging of same in the drainage line. The treated water to be discharge should meet all standard limits prescribed as per the norms of GPCB/CPCB and competent authority which shall be displayed and inform to local bodies.

24. The storm-water runoff in the project is proposed to be channelized and released freely into the River bed which shall allow the water to penetrate in the aquifer.

#### **A.2.2 AIR:**

25. D. G. sets (4 × 25 KVA) proposed as backup power shall be of enclosed type and conform to prescribe standards under EPA rules. Necessary acoustic enclosures shall be provided at diesel generator set to mitigate the impact of noise.
26. The gaseous emissions from the D.G. Sets shall conform to the standards prescribed under EPA Rules as amended from time to time. At no time, the emission levels shall go beyond the stipulated standards.
27. The stack height of the D.G. Sets shall be equal to the height needed for the combined capacity of all proposed D.G. Sets.

#### **A 2.3 SOLID WASTE:**

28. The solid waste generated shall be properly collected and segregated at source. The biodegradable waste shall be converted into useful end product by treating it into the proposed onsite Organic Waste Converter and the recyclable waste shall be sold to vendors whereas the other garbage shall be disposed off properly as per the provisions made by the concerned local body.

#### **A 2.4 SAFETY AND WELFARE:**

29. Fire fighting facilities like fire extinguishers, fire buckets near DG sets, in kiosk, toilets and parking area etc. shall be provided as proposed.
30. Project Proponent shall obtain fire safety certificate / Fire No-Objection Certificate (NOC) from the concern authority as per the prevailing Rules / Gujarat Fire Prevention and Life Safety Measures Act, 2016.
31. Fire fighting facilities like adequate nos. of fire extinguishers, fire buckets will be provided near DG sets, in kiosk, toilets and parking area shall be provided. A lightning arrester will be installed and properly earthed.
32. Clear peripheral margin space of adequate width, in accordance with the concerned local bye-laws, shall be provided for unobstructed & easy movement of vehicles in case of emergency.
33. Sanitation facilities, drinking water & tap water, sewage disposal facility, first aid box, free medicines, doctor service, adequate PPEs etc. shall be provided for workers.

#### **A2.5 PARKING / TRAFFIC CONGESTION:**

34. Total 2,033 ECS along 11.184 m long parking area @ 5.5m/ ECS as open surface parking shall be provided as proposed for common facility for Riverfront Development Project.
35. SRFDCL shall ensure to provide adequate parking space for overall project activities and for Individual amenities/facilities as per NBC/GDCR norms.
36. No public space including the service road shall be used or blocked for the parking and the trained staff shall be deployed to guide the visitors for parking.

#### **A 2.6 ENERGY CONSERVATION:**

37. Energy conservation measures viz. maximum use of natural lighting through architectural design, energy efficient motors & pumps, water efficient taps, solar lights in open & solar street light, use of aerated blocks & RMC, use of LED lighting fixtures and low voltage lighting, roof-top thermal insulation etc. shall be implemented as proposed.

#### **A 2.7 GREEN BELT :**

38. Green area/common area of 4,56,500 m<sup>2</sup> (~45 ha) shall be developed as proposed with total ~11,862 nos. of trees. The other open spaces inside the plot shall be suitably landscaped and covered with vegetation of indigenous tree species.

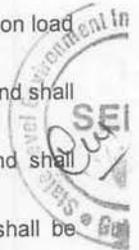
#### **B. GENERAL CONDITIONS :**

##### **B1. PRE -CONSTRUCTION AND CONSTRUCTION PHASE:**

39. Roads leading to or at construction site must be paved and blacktopped (i.e. – metallic roads).
40. No excavation of soil shall be carried out without adequate dust mitigation measures in place.
41. Grinding and cutting of building materials in open area shall be prohibited.
42. Construction material and waste should be stored only within earmarked area and road side storage of construction material and waste shall be prohibited.
43. Construction and demolition waste processing and disposal site shall be identified and required dust mitigation measures be notified at the site.
44. Dust mitigation measure shall be displayed prominently at the construction site for easy public viewing.
45. Environment Management Cell shall be formed, which shall supervise and monitor the environment related aspects of the project during construction and operational phases in addition to observance of Gujarat Building and other Construction Workers'(Regulation of Employment & Conditions of Service) Rules 2003.



46. Prior permission from the competent authority shall be obtained for cutting of the existing trees before site preparation work is commenced.
47. Water demand during construction shall be reduced by use of curing agents, super plasticizers and other best construction practices.
48. Wind – breaker of appropriate height i.e. 1/3rd of the building height and maximum up to 10 meters shall be provided. Individual building within the project site shall also be provided with barricades.
49. Regular water sprinkling shall be done in vulnerable areas for controlling fugitive emission.
50. No uncovered vehicles carrying construction material and waste shall be permitted.
51. No loose soil or sand or construction & demolition waste or any other construction material that cause dust shall be left uncovered. Uniform piling and proper storage of sand to avoid fugitive emissions shall be ensured.
52. Structural design of the project shall strictly adhere to the seismic zone norms for earthquake resistant structures.
53. The planning, designs and construction of all buildings shall be such as to ensure safety from fire.
54. The project proponent shall ensure maximum employment to the local people.
55. All required sanitary and hygienic measures shall be provided before starting the construction activities and to be maintained throughout the construction phase.
56. Provision shall be made for housing of construction labor within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical healthcare, crèches, electricity & ventilation, canteen, rest rooms, safe disposal system for garbage, first aid, medical and emergency facilities etc. to ensure that they do not ruin the existing environmental condition. The housing may be in the form of temporary structures to be removed after completion of the project.
57. Adequate personal protective equipments shall be provided to the construction workers to ensure their safety and the project proponent shall ensure its usage by the labours.
58. First Aid Box shall be made readily available in adequate quantity at all the times.
59. Training shall be given to all workers on construction safety aspects.
60. The project proponent shall strictly comply with the Building and other Construction Workers'(Regulation of Employment & Conditions of Service) Act 1996 and Gujarat rules made there under and their subsequent amendments.
61. The overall noise level in and around the project area shall be kept well within the prescribed standards by providing noise control measures including acoustic insulation, hoods, silencers, enclosures vibration dampers etc. on all sources of noise generation.
62. Ambient noise levels shall conform to residential standards both during day and night. Incremental pollution load on the ambient air and noise quality shall be closely monitored during construction phase
63. The noise generating equipments, machinery and vehicles shall not be operated during the night hours and shall be maintained properly to avoid generation of high noise due to wear and tear.
64. Use of diesel generator sets during construction phase shall be strictly with acoustic enclosure and shall conform to the EPA Rules for air and noise emission standards.
65. Safe disposal of wastewater and municipal solid wastes generated during the construction phase shall be ensured.
66. All topsoil excavated during construction activity shall be used in horticultural / landscape development within the project site.
67. Construction materials and debris shall be properly stored and handled to avoid negative impacts such as air pollution and public nuisances by blocking the roads and public passages.
68. Construction debris shall be reused in construction of roads, levelling the site etc. Waste packaging material (like used cement bags, waste paper, cardboard packing material), metal scraps etc. shall be sold to recyclers or shall be sent to the nearest municipal solid waste landfill site.
69. Excavated earth to be generated during the construction phase shall be utilized within the premises to the maximum extent possible and balance quantity of excavated earth shall be disposed off with the approval of the competent authority after taking the necessary precautions for general safety and health aspects. Disposal of the excavated earth during construction phase shall not create adverse effect on neighbouring communities.
70. Provisions of Construction & Demolition Waste Management Rules-2016 shall be strictly adhered to.
71. Vehicles hired for bringing construction material at the site shall be in good conditions and conform to applicable air and noise emission standards and shall be operated only during day time and non-peak hours.
72. Project proponent shall ensure use of eco-friendly building materials including fly ash bricks, fly ash paver



blocks, Ready Mix Concrete [RMC] and lead based paints in the project.

73. Fly ash shall be used in construction wherever applicable as per provisions of Fly Ash Notification under the E.P. Act, 1986 and its subsequent amendments from time to time.
74. Use of glass shall be minimal and only low emissive glass shall be used in the project to reduce the electricity consumption and load on air conditioning.

#### **B2. OPERATION PHASE AND LIFE TIME:**

75. Separate Entries and Exits shall be provided to the project on the approach road.
76. Separate Entry and Exit to the basement shall be provided.
77. Explore possibilities of provision of Electric vehicle charging points in the basement.
78. Project Proponent shall provide adequate fund for Environment Monitoring and Staff training in the Environment Management Plan.
79. In Municipal Corporation before approval of plan layout it shall be ensure that the project proponent has projected the space for tree plantation with tree guard in a space between municipal road & their premises.
80. The project proponent shall take written undertaking from the society association to maintain compliance of conditions pertaining to tree plantation, maintaining hygienic condition in and around the premises for building construction projects.
81. Notwithstanding the provision of EMP/CER, the proponent shall incur full expenditure as may be required at the time of execution of the project.
82. The project proponent shall take written undertaking from the Society Association to ensure compliance of environment conditions when it is handed over to them.
83. Project proponent shall ensure fire safety and safe lift installation by getting the due certification from competent authority.
84. Project proponent shall take proper maintenance of electrification with respect to human safety.
85. Project Proponent shall prominently display the copy of Environment Clearance at site.
86. Tree Plantation prescribed in the EC shall be maintained by the Society Association.
87. Proponent as well as successor society shall maintain hygienic conditions and cleanliness in and around the project site all the time.
88. Project proponent shall ensure fire safety by getting the due certification from competent authority.
89. The design of building has to be earthquake resistant & duly certified by competent structural engineer of competent authority.
90. The project proponent shall explore the possibilities & adopt mitigation measures to minimize the impact of project with reference to Urban Heat Island (UHI) Phenomena.
91. The project proponent shall allocate funds as may be required for the compliance of Environment Management plan & CER activity proposed at the time of execution of the project.
92. Project proponent shall adopt the 3R concept of Reduce, Reuse and Recycle and while handing over the project to Maintenance Society shall ensure the compliances as required.
93. Low water consuming devices shall be provided. Fixtures for showers, toilet, flushing and drinking shall be of low flow either by use of aerators/ diffusers or pressure reducing devices etc.
94. A water meter shall be installed on rain water harvesting & ground water recharge well system & compliance report of the same shall be submitted to concerned authorities.
95. Used oil shall be sold only to the registered recycler.
96. Provisions of Solid Waste Management Rules-2016 shall be strictly adhered to.
97. Requisite fire fighting facilities as per the requirement of NBC and Gujarat Fire Prevention and Life Safety Measures Act-2013 along with the rules & regulations made there under shall be provided.
98. Underground fire water storage tanks and terrace water storage tanks of adequate capacity shall be provided as proposed. Adequate provision shall be made to ensure that water from the Fire Water Tank shall not be used for any other purpose.
99. Dedicated power back up system shall be provided in the case of power failure & emergency of fire water pumps.
100. First Aid Box shall be made readily available in adequate quantity at all the times.
101. Main entry and exit shall be separate and clearly marked in the facility
102. Necessary emergency lighting system along with emergency power back up system shall be provided. Further, necessary auto glow signage at all appropriate places shall be provided to guide the people towards exits and assembly points during emergency.



103. Sufficient peripheral open passage shall be kept in the margin area for free movement of fire tender/ emergency vehicle around the premises.
104. The overall noise level in and around the project area shall be kept well within the prescribed standards by providing noise control measures including acoustic insulation, hoods, silencers, enclosures vibrations dampers etc. on all sources of noise generation including D.G.Sets. The ambient noise levels shall conform to the standards prescribed under the Environment (Protection) Act and Rules.
105. The area earmarked for the parking shall be used for parking only. No other activity shall be permitted in this area.
106. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site shall be avoided. No public space including the service road shall be used or blocked for the parking.
107. The project proponent shall install energy efficient devices, appliances, motors, and pumps conforming to the Bureau of Energy Efficiency norms.
108. The transformers and motors shall have minimum efficiency of 85%.
109. Only variable frequency motor drives shall be used in project.
110. Application of solar energy shall be incorporated for illumination of common areas, lighting for gardens and street lighting. In addition the provision for solar water heating system shall also be provided.
111. Use of glass shall be minimal to reduce the heat island effect as well as to reduce the electricity consumption.
112. The area earmarked as green area shall be used only for plantation and shall not be altered for any other purpose.
113. Drip irrigation/low volume, low angle sprinkler system shall be used for the lawns and other green area including tree plantation.
114. The project proponent shall inform to SEAC / SEIAA regarding the transfer of management responsibility to the Society / Association to be formed for the proposed project with all the supporting documents. The Society / Association formed for further management of the proposed project shall be responsible for compliance of all the conditions stipulated in the Environmental Clearance order.
115. Environmental Clearance granted for the project on the basis of documents related to land possession submitted shall become invalid in case the actual land for the project site turns out to be different from the land considered at the time of appraisal of the project and mentioned in the EC.
116. All other statutory clearances such as N.A. permission, approvals for storage of diesel from PESO, Fire Department, Airports Authority of India etc., if applicable, shall be obtained by the project proponent from the competent authorities.
117. All the conditions as may be stipulated in the N.A. order, Development permission, Building Use permission, NOC obtained from Fire Department etc. shall be strictly complied with.
118. The project management shall also comply with all the environment protection measures, risk mitigation measures and safeguards proposed by them.
119. All the commitments / undertakings given to the SEAC during the appraisal process for the purpose of environmental protection and management shall be strictly adhered to.
120. The project proponent shall also comply with any additional condition that may be imposed by the SEAC or the SEIAA or any other competent authority for the purpose for the environmental protection and management.
121. All the terms & conditions prescribed in the amendment of EIA Notification – 2006 published by the MoEF&CC vide its Notification No. S.O. 3999(E) dated 9th December, 2016 shall be complied with letter & spirit.
122. The project proponent shall strictly comply with the Gujarat Building and other Construction Workers' (Regulation of Employment & Conditions of Service) Rules 2003 as well as Gujarat Lifts & Escalators Rules as amended from time to time.
123. No further expansion or modifications in the project likely to cause environmental impacts shall be carried out without obtaining prior Environment Clearance from the concerned authority.
124. The above conditions shall be enforced, inter-alia under the provisions of the water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act 1986 and the Hazardous Wastes (Management Handling and Tran boundary) Rules, 2008, Building and Other Construction Workers' (Regulation of Employment & Conditions of Service) Act-1996, The Gujarat Lifts and Escalators Act-2000 along with their amendments and rules.
125. The project proponent shall obtain the requisite permissions / clearance under the provisions of the Indian Forest Act 1927, Forest Conservation Act 1980 and Wildlife (Protection) Act 1972.



**B3. OTHER:**

126. PP shall prepare and execute the detailed CER plan in consultation with Forests and Environment Department, GOG, Sachivalaya before completion of the project as per the clarification given in para 3 of OM of MoEF&CC, GOI dated 25.02.2021. The expenditure of supporting above activities will be within the total outlay of CER.
127. The project proponent shall allocate fund for Activities proposed under Corporate Environment Responsibility (CER) shall be part of Environment Management Plan (EMP) as per the MoEF&CC's OM no. F. No. 22-65/2017-IA.III dated 30.09.2020. The CER shall be monitored and the monitoring report shall be submitted to the regional office of MoEF&CC as a part of half-yearly compliance report and to the District Collector. The monitoring report shall be posted on the website of the project proponent.
128. Environmental Monitoring Cell (EMC) cell shall be set up to monitor the proposed mitigation measures. Environmental Air Quality Monitoring, Drinking Water Quality, Ambient Noise Level, Solid waste, Meteorology, Flue gas from DG set and Waste plant shall be monitored as per guidelines from CPCB. Compliance of all above EC conditions shall be accounted and submitted to Regional Officer, MoEF & CC and SEIAA
129. The project authorities shall earmark adequate funds to implement the conditions stipulated by SEIAA as well as GPCB along with the implementation schedule for all the conditions stipulated herein. The funds so provided shall not be diverted for any other purpose.
130. The project proponent shall adhere to provisions made for Corporate Environment Responsibility "CER" in Office Memorandum dated 01/05/2018 by Ministry of Environment, Forests & Climate Change and its amendments from time to time in a letter and spirit.
131. The applicant shall inform the public that the project has been accorded environmental clearance by the SEIAA and that the copies of the clearance letter are available with the GPCB and may also be seen at the Website of SEIAA/ SEAC/ GPCB.
132. It shall be mandatory for the project management to upload half yearly compliance report on website of Gujarat Real Estate Regulatory Authority, on 1st June and 1st December of each calendar year.
133. The project authorities shall also adhere to the stipulations made by the Gujarat Pollution Control Board.
134. The project authorities shall inform the GPCB, Regional Office of MoEF&CC and SEIAA about the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
135. The SEIAA may revoke or suspend the clearance, if implementation of any of the above conditions is not found satisfactory. This environmental clearance is valid for seven years from the date of issue.
136. Submission of any false or misleading information or data which is material to screening or scoping or appraisal or decision on the application makes this environment clearance cancelled.

**B4. COMPLIANCE OF ENVIRONMENT CLEARANCE/REPORTING/ADMINISTRATION/APEAL:**

137. Project proponent shall inform to all the concerned authorities including Municipal Corporation and district collector and shall also give wide publicity through advertisement in minimum two local newspapers within seven days, about the environment clearance order accorded.
138. Project proponent shall appoint a key person in the organization who shall be responsible for compliance of above condition fully on behalf of the proponent. It will not mean that appointing a key person will exempt the project proponent from the responsibility of compliance. Any change in key person shall immediately be informed to SEIAA and all concerned authorities.
139. Designated key person shall submit six monthly compliance report to SEIAA/SEAC, MOEF&CC, GPCB and Nodal Department of the Government.
140. The Nodal Department or any authority or officer authorized by MOEF&CC/SEIAA can inspect the site of the project and all the facilities, for verification of compliances of environment clearance conditions.
141. In case of violation reported upon, the project proponent shall be responsible for all the legal actions as per Environment Protection Act, 1986 including SEIAA may cancel, withdraw or keep in abeyance, the environment clearance accorded.
142. Any person including the project proponent affected by this environment clearance order may file appeal to Honorable National Green Tribunal West Zone branch, Pune, preferably within a period of thirty days from the date of issue of environment clearance as prescribe under section 16 of National Green Tribunal Act 2010.
143. All complains and public grievance or representations may be addressed to SEIAA/SEAC in the email addresses (a) msseiaagj@gmail.com & (b) seacgujarat@gmail.com.

With regards,  
Yours sincerely,

  
(S. J. PANDIT)  
Member Secretary

Issued to:

Sabarmati Riverfront Development Corporation Limited  
Second Floor, Riverfront House,  
B/H. H.K. Arts College, Ahmedabad



Copy to:-

1. The Secretary, SEAC, C/O. G.P.C.B. Gandhinagar - 382010.
2. The Additional Chief Secretary, Forests & Environment Department, Govt. of Gujarat, Block 14, 8<sup>th</sup> floor, Sachivalaya, Gandhinagar-382010.
3. The Chairman, Central Pollution Control Board , Parivesh Bhavan, CBD -cum-Office Complex, East Arjun Nagar, New Delhi-110032
4. Scientist C, Integrated Regional Office, Ministry of Environment and Forests, Aranya Bhavan, Sector-10, Gandhinagar – 382010.
5. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi-110003.
6. The Member Secretary, Gujarat Pollution Control Board, Paryavaran Bhavan, Sector-10 A, Gandhinagar-382010
7. The Additional Secretary, Forest and Environment Department, Government of Gujarat, Sachivalay,.....for information and necessary action as per condition no. 126 of this order.
8. Select File

*S. J. Pandit*

(S. J. PANDIT)

Member Secretary



*Ramu Purohit*

TC